उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No H05278 / C-6 / Gen-723 / O.A. No.912/2022 & 913/2022 / 2023 ***Dated -***06.01.2024

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001

Sub: **Regarding submission of Joint Committee Report in compliance of the order dated 08.08.2023 & 02.11.2023 in OA no. 912/2022 & 913/2022, In the matter of Manav Sewa Sansthan & Anr Vs. Union of India & Ors.**

Sir,

Kindly refer to the subject mentioned above. In compliance of the order dated 08.08.2023 & 02.11.2023 in OA no. 912/2022 & 913/2022, In the matter of Manav Sewa Sansthan & Anr Vs. Union of India & Ors, The Joint Committee Report is enclosed herewith for your kind perusal and further necessary action.

Sincerely Yours,

Enclosures: As above

(Dr Ram Karan)
Chief Environment Officer
(Circle-6)

Copy to: Following for information and further necessary action.

1. Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida, District-GB Nagar, 201301.

Chief Environment Officer
(Circle-6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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Joint Inspection Report

(30.12.2023)

of

M/s Balrampur Chini Mills Ltd. (Chemical Division) (Distillery unit), Balrampur, M/s Balrampur Chini Mills Ltd., Village-Bishunipur, Tehsil & District: Balrampur-271201 (UP) & M/s Bajaj Hindustan Sugar Ltd., Tehsil-Utraula, Block-Shriduttganj, District: Balrampur, Balrampur-271607 (UP).

In the Matter of

Manav Sewa Sansthan & Anr. Vs Union of India & Ors

in O.A. No. 912 and 913/2022

-Prepared by-
The Joint Committee of District Administration-Balrampur, CPCB, UPPCB & MoEF&CC

Constituted by

Hon'ble National Green Tribunal

(Order dated 08th August, 2023)

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DETAILED COMMITTEE REPORT IN COMPLIANCE TO HON'BLE NATIONAL GREEN TRIBUNAL (NGT) ORDERS DATED 27.03.2023, 08.08.2023 & 02.11.2023 IN O.A. NO. 912/ 2022 & 913/ 2022 IN THE MATTER OF MANAV SEWA SANSTHAN & ANR. VS UNION OF INDIA & ORS.

I. SUBJECT MATTER

Matter: OA no. 912/ 2022 & 913/ 2022, Manav Sewa Sansthan & Anr. Vs Union of India & Ors.

Subject: Detailed committee report in compliance to Hon'ble National Green Tribunal (NGT) Orders Dated 27.03.2023, 08.08.2023 & 02.11.2023 in O.A. No. 912/ 2022 & 913/ 2022 in the matter of Manav Sewa Sansthan & Anr. Vs Union of India & Ors. in reference to grievance against M/s Balrampur Chini Mills Ltd. (Chemical Division) (Distillery unit), Balrampur, M/s Balrampur Chini Mills Ltd., Village-Bishunipur, Tehsil & District: Balrampur-271201 (UP) & M/s Bajaj Hindustan Sugar Ltd., Tehsil-Utraula, Block-Shriduttganj, District: Balrampur, Balrampur-271607 (UP).

II. ORDER OF HON'BLE NGT ORDERS DATED 27.03.2023, 08.08.2023 & 02.11.2023

The Original Application No. 912/ 2022 & 913/ 2022 involve identical grievance against two Sugar Mills - Balrampur Chini Mills Ltd at Village-Bishunipur, Tehsil & District-Balrampur, Uttar Pradesh and Bajaj Hindustan Sugar Mills located at Tehsil Utraula, Block Shriduttganj, District Balrampur, Uttar Pradesh wherein following issues have been raised by the applicant:

a. Both the units are discharging untreated industrial effluents in storm water drain/nala which is then released into the Suwaon Nala, a rain fed rivulet connected with the Rapti River, which forms part of the Ganga River basin, in District Balrampur, UP.
b. The applicant has referred to earlier order of the Tribunal dated 27.04.2017 in O.A. No. 337/2016, Shailesh Singh v. State of Uttar Pradesh by which the Tribunal considered similar grievance against Balrampur Chini Mills Ltd. Finding violations, the Tribunal directed remedial action, including payment of compensation as mentioned in the said order. Also, vide order dated 23.12.2022, the Tribunal considered the matter and constituted a joint Committee of CPCB, State PCB and District Magistrate, Balrampur to take remedial action and furnish a report to this Tribunal about the compliance status of the industries in question with reference to consent conditions, particularly ZLD condition and mode of disposal of effluents.

Hon'ble NGT directed the following vide its order dated 27.03.2023 **(Annexure – I)**:
"*8. We have considered the matter and find merit in the objections. There is no explanation why inspection has been done at Basti while the mill is in district*

Balrampur. Inspections have been conducted for sugar division and not for distillery division. Objections with regard to discharge of effluent and non-compliance of ZLD conditions have not been looked into. Instead of examining impact of Suwaon Nala, the joint Committee appears to have taken samples from Satnaryia Nala……..

9. Accordingly, we constitute a joint Committee to be headed by senior most Scientist from Integrated Regional Office of MoEF&CC at Lucknow with Regional Director from CPCB, Member Secretary State PCB and District Magistrate, Balrampur. CPCB and State PCB will jointly act as nodal agency for coordination and compliance. Meeting of the reconstituted Committee will be held within two weeks. The Committee may undertake inspection taking into account the above observations and furnish its report preferably within two months……"

Hon'ble NGT directed the following vide its order dated 08.08.2023 **(Annexure – II)**: "*5. We find that Bajaj Hindustan Limited (Sugar) and Balrampur Chini (Sugar) have to be monitored for checking performance of ferti-irrigation plan and there is need to reduce consumption of ground water and thus requiring details of water balancing/audit and these conditions to be duly verifiable through CTO granted by UPPCB. The distillery unit of Balrampur Chini need to be monitored for ZLD.*

7. In view of the findings and our observations, we direct that:

i. *The M/s Balrampur Chinni Mills Ltd (Sugar Division), Balrampur must take appropriate corrective measure to improve the treatment efficiency of ETP, clean the internal drainage system, prevent the spillage/ seepage in the surrounding area of the industry and take corrective measures for stopping the untreated wastewater to the drains meeting to Suwaon nala. Further, industry should maintain ferti-irrigation plan and adequate storage facility during non-demand period. The same conditions shall apply to Sugar Division of Bajaj Hindustan.*
ii. *Local administration through Balrampur Nagar Parishad and concerned Nagar Panchayats under supervision of District Magistrate, Balrampur shall explore the possibility for the proper collection and treatment of the domestic waste generated in district Balrampur through STP in downstream of the city before discharge to Suwaon nala which should be done and report filed before next hearing.*
iii. *UPPCB/local administration may identify the industries, service station and other water polluting activities and ensure their treatment at the source and stop the discharge of untreated wastewater into the Suwaon nala which is ultimately meeting to Rapti river. Report to this effect may also be filed.*
iv. *Local administration may explore the possibility for periodic cleaning of the Suwaon nala and nearby stagnated pond by involving concern industries using their CSR fund and plantation on the catchment area of the Suwaon nala.*
v. *The Committee is further directed to reinspect the unit in crushing season and to ensure the compliances. The unit shall ensure the reuse of water for agriculture purposes or any other irrigation purposes.*

vi. Distillery Division of Balrampur Chini will operate on ZLD condition and water balance/audit will be given before next hearing."

Hon'ble NGT directed the following vide its order dated 02.11.2023 **(Annexure – III)**: "*4. A prayer has also been made for filing a fresh report after start of the crushing unit and the said prayer is granted.*

7. Short reply on behalf of the Respondent No.4 has been filed. On perusal of the said reply, it is noticed that a copy of the environmental clearance has not been placed on record and discharge of effluent outside the premises by the said unit, as also the status relating to discharge of domestic effluent from the premises and compliance of other conditions of CTO has also not been disclosed.

8. Let report/reply in terms of the above directions be filed within a period of eight weeks and thereafter it will be open to the Respondents to file objections, if any, to the report within two weeks. "

III. SITE VISIT OF JOINT COMMITTEE TO M/S BALRAMPUR CHINI MILLS LTD. (CHEMICAL DIVISION), BALRAMPUR, M/S BALRAMPUR CHINI MILLS LTD., VILLAGE-BISHUNIPUR, TEHSIL & DISTRICT: BALRAMPUR-271201 (UP) & M/S BAJAJ HINDUSTAN SUGAR LTD., TEHSIL UTRAULA, BLOCK-SHRIDUTTGANJ, DISTRICT: BALRAMPUR–271607 (UP) AND SUWAON NALA IN COMPLIANCE TO HON'BLE NGT ORDERS DATED 27.03.2023, 08.08.2023 & 02.11.2023

To comply with the Hon'ble NGT orders dated 27.03.2023, 08.08.2023 & 02.11.2023, the joint committee comprising officials from Central Pollution Control Board-Delhi (CPCB), Ministry of Environment, Forest & Climate Change (MOEF&CC), Uttar Pradesh Pollution Control Board (UPPCB), Lucknow, UPPCB Regional Officer-Basti, and SDM, Balrampur undertook following actions to verify the factual status of aforementioned issues raised in the grievance:

1. Visit to the M/S Balrampur Chini Mills Ltd. (Chemical Division), Balrampur-271201 (UP)
    a. Verification of Consent & Environmental Clearance conditions
    b. Water Balance/ Audit to verify the groundwater consumption
    c. Verification of Zero Liquid Discharge (ZLD) condition by carrying out performance evaluation of ZLD systems such as Multi Effect Evaporator (MEE) and RO based Condensate Polishing Unit (CPU)
2. Visit to M/S Balrampur Chini Mills Ltd., Village-Bishunipur, Tehsil & District: Balrampur-271201 (UP)
    a. Verification of Consent & Environmental Clearance conditions
    b. Water Balance/ Audit to verify the groundwater consumption
    c. Verification of Effluent Disposal & Re-use mechanism
    d. Performance evaluation of Effluent Treatment Plant (ETP) & Sewage Treatment Plant (STP)
3. Visit to M/S Bajaj Hindustan Sugar Ltd., Tehsil Utraula, Block-Shriduttganj, District: Balrampur– 271607 (UP)
    a. Verification of Consent & Environmental Clearance conditions

   b. Water Balance/ Audit to verify the groundwater consumption
   c. Verification of Effluent Disposal & Re-use mechanism
   d. Performance evaluation of Effluent Treatment Plant (ETP) & Sewage Treatment Plant (STP)
4. Pollution source mapping of Suwaon Nala (Sampling from upstream of Balrampur City to Downstream of Balrampur City)
   a. Visit to industrial and local drains in the vicinity of the unit
   b. Sampling from the local drains and industrial drains for pollution source identification.

a. Site Visit of M/S Balrampur Chini Mills Ltd. (Chemical Division), Balrampur

As observed during visit, the unit was found operating having Consent to Operate with validity upto 31.12.2024 for Molasses based distillery plant. The joint team carried out detailed inspection of the units w.r.t. Spent wash Management, solid waste management, verification of ZLD system, analysis of ground water quality as well as availability of valid Consolidated Consent & Authorization (CCA) under Water & Air Act and No Objection Certificate (NOC) for ground water withdrawal.

Joint team also collected samples from various ZLD units for performance evaluation of ZLD system and groundwater from the industrial complex for assessing the ground water quality. Wastewater and groundwater samples were analysed in CPCB laboratory at RD, Lucknow.

Also, the team verified the flowmeters installed at various locations and collected relevant documents, copy of CCA under Air, Water and Hazardous Acts issued by UPPCB, copy of NOC issued by Uttar Pradesh Ground Water Department (UPGWD). Copy of logbooks for were also collected by the team.

Detailed compliance report is placed in following paras.

b. Site Visit of M/S Balrampur Chini Mills Ltd., Village-Bishunipur, Tehsil & District: Balrampur-271201 (UP)

As observed during visit, the unit was found operating, holding valid consent to operate with validity upto 31.12.2023 for Sugar Cane Crushing with refinery sugar & Co-generation. The joint team carried out detailed inspection of the units w.r.t. Effluent Management, solid waste management, verification of Effluent utilization for ferti-irrigation, analysis of ground water quality as well as availability of valid Consents to Operate (CTO) under Water & Air Act and NOC for ground water withdrawal.

Joint team also collected samples from ETP for performance evaluation and groundwater from the industrial complex for assessing the ground water quality. Wastewater and groundwater samples were analysed in CPCB laboratory at RD, Lucknow.

Also, the team verified the flowmeters installed at various locations and collected relevant documents, copy of CTO under Air, Water and Hazardous Acts issued by UPPCB, copy of NOC issued by UPGWD. Copy of logbooks for were also collected by the team.

Detailed compliance report is placed in following paras.

c. Site Visit of M/S Bajaj Hindustan Sugar Ltd., Tehsil Utraula, Block-Shriduttganj, District: Balrampur– 271607 (UP)

As observed during visit, the unit was found operating, holding valid consent to operate with validity upto 31.12.2023 for Sugar Cane Crushing with double sulphitation & Co-generation. The joint team carried out detailed inspection of the units w.r.t. Effluent Management, solid waste management, verification of Effluent utilization for ferti-irrigation, analysis of ground water quality as well as availability of valid CTO under Water & Air Act and NOC for ground water withdrawal.

Joint team also collected samples from ETP for performance evaluation and groundwater from the industrial complex for assessing the ground water quality. Wastewater and groundwater samples were analysed in CPCB laboratory at RD, Lucknow.

Also, the team verified the flowmeters installed at various locations and collected relevant documents, copy of CTO under Air, Water and Hazardous Acts issued by UPPCB, copy of NOC issued by UPGWD, copy of EC for setting of the Distillery plant. Copy of logbooks for were also collected by the team.

Detailed compliance report is placed in following paras.

d. Pollution source mapping of Suwaon drain:

The Suwaon drain originates from pond which is approximately 4 km from Balrampur city in west north direction and carries local drain wastewater, Balrampur chini mill treated water along with the untreated sewage of Balrampur town. The drain traverses a distance of approximately 6-7 kilometers to Gondipur, Hanuman mandir road, Balrampur in Uttar Pradesh. Suwaon drain was monitored at two locations and local drain was monitored at nine locations. Wastewater sampling of Suwaon drain was done at Suwaon bridge, which is upstream of Balrampur town.

The map indicating the Sampling location is shown below as **Figure 1.**

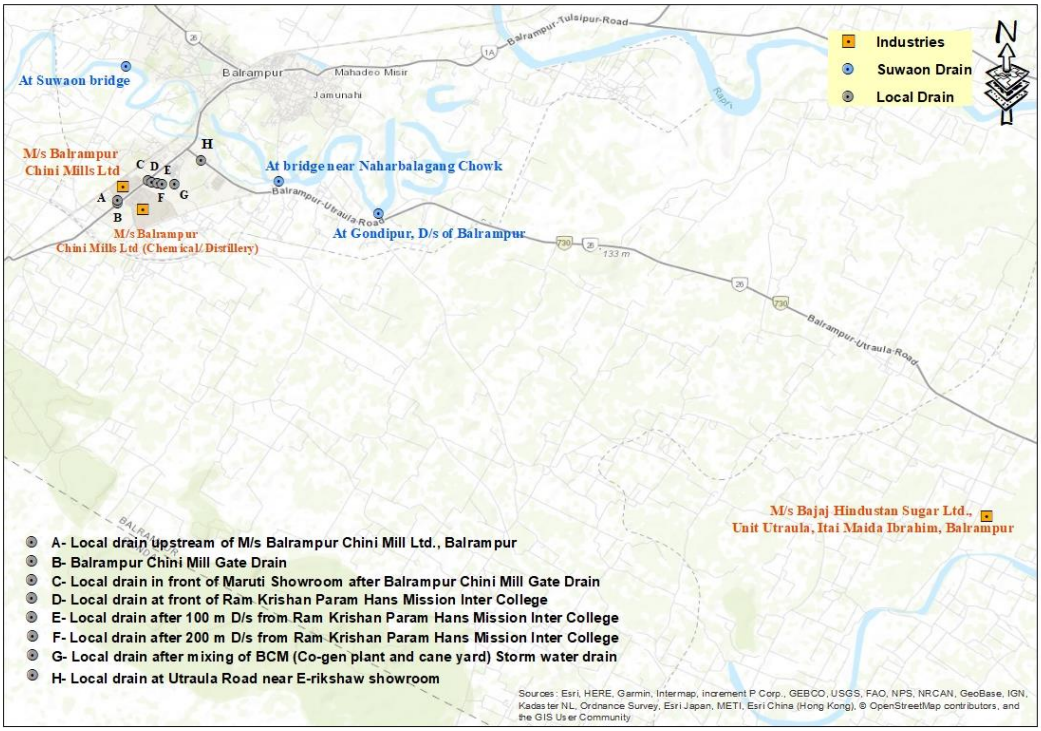


Figure 1: Map indicating the Sampling locations of Suwaon Drain & Local Drain

Table 1: Details of Monitoring Locations of Suwaon Drain

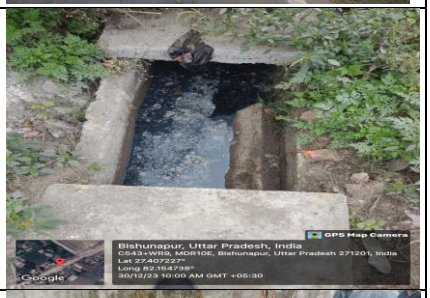
S. No	Monitoring locations on drain	Date of monitoring	Flow (MLD)	Geographical coordinates		Sample collected
				Latitude	Longitude	
1.	Suwaon drain at Suwaon bridge	30/12/2023	Could not be measured	27.433071	82.156398	Yes
2.	Suwaon drain at bridge near Naharbalagang Chowk	30/12/2023	Could not be measured	27.411318	82.185108	Yes
3.	Suwaon drain at Gondipur, D/s of Balrampur (Near Hanuman mandir road, Balrampur Uttar Pradesh	30/12/2023	Could not be measured	27.405321	82.203939	Yes

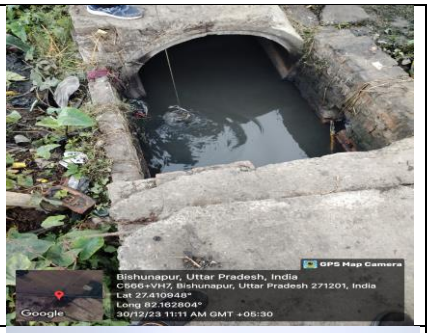
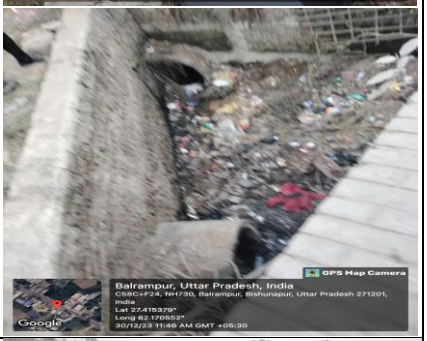
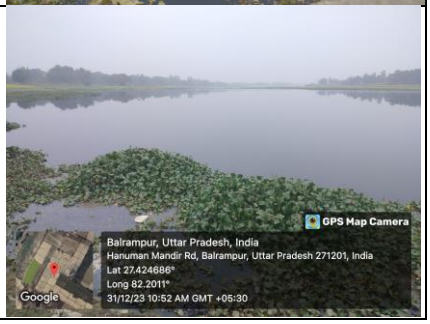
Table 2: Details of Monitoring Locations of Local drain

S. no.	Monitoring locations on drain	Date of monitoring	Flow (MLD)	Geographical coordinates		Sample collected
1.	Local drain upstream of M/s Balrampur Chini Mill Ltd. (Chemical Division), Balrampur (Uttar Pradesh)	30/12/2023	Could not be measured	27.407284	82.154797	Yes
2.	Balrampur Chini Mill Gate Drain (Uttarakhand)	30/12/2023	Could not be measured	27.407813	82.154904	Yes
3.	Local drain in front of Maruti Showroom after Balrampur Chini Mill Gate Drain	30/12/2023	2.92	27.411648	82.160552	Yes
4.	Local drain at front of Ram Krishan Param Hans Mission Inter College	30/12/2023	Could not be measured	27.411145	82.161293	Yes
5.	Local drain after 100 m D/s from Ram Krishan Param Hans Mission Inter College	30/12/2023	Could not be measured	27.411100	82.16231	Yes
6.	Local drain after 200 m D/s from Ram Krishan Param Hans Mission Inter College	30/12/2023	Could not be measured	27.41094	82.16329	Yes
7.	Local drain after mixing of BCM (Co-gen plant and cane yard) Storm water drain	30/12/2023	4.98	27.41081	82.16548	Yes
8.	Local drain at Utraula Road near E-rikshaw showroom	30/12/2023	Could not be measured	27.415336	82.170556	Yes

Table 3: Physical observations of Suwaon Nala and Local drain

Monitoring location	**Physical observations**	**Remarks**

Suwaon drain Suwaon bridge to upstream of Unit	Huge amount of Water hyacinth in drain was observed. In physical appearance the water appeared clear.	
Local drain upstream of M/s Balrampur Chini Mill Ltd. (Chemical Division), Balrampur (Uttar Pradesh)	Drain was full of solid waste and two wheeler repairing center wastewater. Colour of water was light gray.	
Balrampur Chini Mill Gate Drain (Uttar Pradesh)	This is the ETP discharge drain of Balrampur sugar mill.	
Drain in front of Maruti Showroom	Drain was full of solid waste. Industrial treated waste water and car washing /servicing waste water discharge observed in the drain.	
In front of Ram Krishan Param Hans Mission Inter College	About more than 2000 students are studying in the school and domestic wastewater is discharged in the drain.	
100 m D/s from Ram Krishan Param Hans Mission Inter College		

200 m D/s from Ram Krishan Param Hans Mission Inter College		
After mixing of Balrampur Chini Mill (Co-gen plant and cane yard) Storm water drain	Drain appeared slight greyish in colour.	
Local drain at Utraula Road near E - rikshaw showroom		
Suwaon drain at bridge near Naharbalagang Chowk	After its confluence with the local drain, the Suwan drain is filled with municipal solid waste and water hyacinth.	
Suwaon drain at Gondipur, D/s of Balrampur (Near Hanuman mandir road, Balrampur Uttar Pradesh	Water appeared stagnant at this location. It appeared as a huge pond. On the banks water hyacinth observed. Appeared blackish in colour.	

The quality of Suwaon drain and Local Drain at various sampling locations are tabulated below are shown in Table 4

Table 4: Lab Analysis Results of Suwaon and Local drain

(All values in mg/l except pH)

S. No.	Location	pH	Color	BOD	COD	TSS	TDS	SO_4^{--}	Cl^-	Conduct-ivity	NH_3-N	TC	FC
1.	Suwaon drain at Suwaon bridge	7.28	-	8.8	50.5	173	236	BDL	13.5	388	0.43	$2.4x10^4$	$7.8x10^3$
2.	Suwaon drain at bridge near Naharbalagang Chowk	6.92	50	122	362	50.3	927	48.5	-	-	8.79	$7.9x10^5$	$3.3x10^5$
3.	Suwaon drain at Gondipur, D/s of Balrampur (Near Hanuman mandir road, Balrampur (Uttar Pradesh)	7.26	-	65.7	169	137	830	2.54	47.6	1277	0.72	$1.3x10^4$	$4.5x10^3$
4.	Local drain upstream of M/s Balrampur Chini Mill Ltd. Chemical Division), Balrampur (Uttar Pradesh)	6.96	50	249	588	110	1329	35.2	-	-	19.5	-	-
5.	Balrampur Chini Mill Gate Drain (Uttar Pradesh)	7.83	75	67.5	246	257	789	40.5	-	-	26.3	-	-
6.	Local drain in front of Maruti Showroom after Balrampur Chini Mill Gate Drain	7.08	35	27.8	116	55.3	518	40.3	-	-	5.48	-	-

S. No.	Location	pH	Color	BOD	COD	TSS	TDS	SO_4^{--}	Cl^-	Conduct-ivity	NH_3-N	TC	FC
7.	Local drain at front of Ram Krishan Param Hans Mission Inter College	6.98	35	28.0	120	65	556	42	-	-	6.58	--	-
8.	Local drain after 100 m D/s from Ramakrishna Public School	6.97	35	24.4	108	46.3	587	38.2			6.49		
9.	Local drain after 200 m D/s from Ram Krishan Param Hans Mission Inter College	7.19	30	26.6	106	29.7	533	36.2			10.6		
10.	Local drain after mixing of BCM (Co-gen plant and cane yard) Storm water drain	7.19	30	22.8	99.4	36.1	664	38.5			10.6		
11.	Local drain at Utraula Road near E-rikshaw showroom	7.22	50	38.0	137	44.9	717	54.8			54.8	$1.7x10^6$	$4.9x10^4$

It is evident from above analysis results that Suwaon drain at Suwaon bridge (upstream of Balrampur town) has BOD- 8.8mg/l, COD-50.5mg/l and TDS-236mg/l which means the drain carries non-polluted water and the analysis results of the sample after confluence of local drains indicates deterioration in the Suwaon drain w.r.t BOD-122mg/l, COD-362mg/l and TDS-927mg/l, though these characteristics don't indicate typical characteristics of Sugar & Distillery effluent but presence of sewage in the drain is quite evident. After this location lot of growth of water hyacinth was observed in the drain hence, the characteristics at further downstream location i.e at pond near Hanuman mandir road improves slightly w.r.t BOD-65.7mg/l, COD-169mg/l and TDS-830mg/l.

The local drain upstream of Balrampur Chini Mill (Chemical Division) have BOD-249mg/l, COD-588mg/l and TDS-1329mg/l which indicates presence of mixed effluent (domestic & wastewater from two wheeler repairing centre).

At other locations the drain characteristics indicates presence of diluted sewage.

IV. COMPLIANCE REPORT OF M/S BALRAMPUR CHINI MILLS LTD. (CHEMICAL DIVISION), TEHSIL & DISTRICT: BALRAMPUR, U.P. – 271201 BASED ON INSPECTION CARRIED OUT BY JOINT TEAM ON 30.12.2023.

a. General Details

The joint team visited the industrial complex of M/S Balrampur Chini Mills Ltd. (Chemical Division), Tehsil & District: Balrampur, U.P. – 271201 on 30.12.2023 and found unit operating on the day of visit, having valid Consent to Operate to produce 330 KLD RS/Ethanol on B-Heavy Molasses.

1.1. Consents & Authorization

i. The unit has obtained Consolidated Consent & Authorization issued by UPPCB dated 17.11.2022 under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 with a validity upto 31.12.2024 **(Refer Annexure – A1).**

ii. Authorisation has been issued to the unit by UPPCB dated 05.05.2020 under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 having validity up to 31.12.2024 **(Refer Annexure – A2).**

iii. The salient conditions of the Consolidated Consent to Operate are as follow:

a. The unit shall carry out production of 160 KLD Absolute Alcohol while using C Heavy molasses as raw material or 330 KLD Rectified Spirit/ Ethanol while using B Heavy Molasses/Sugar Cane Juice along with 8.5 MW Co Generation Power Plant.

b. The unit is permitted to discharge daily quantity of 48 KLD Domestic discharge after treatment in Sewage Treatment Plant (STP).

c. Unit shall operate in Zero Liquid Discharge (ZLD) and no industrial effluent is allowed to discharge outside the premises.

d. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction, then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months' time failing which CTO will be revoked.

e. The separated water from solid separation system such as condensate from evaporation concentration system such as MEE shall be reutilized in the process. If required, separated water and condensate may be treated before reutilization.

f. Industry shall operate and maintain measuring devices (water/ flow meters) at required location (raw water consumption, solid separation system: feed, permeate and reject, evaporation concentration systems: feed concentrate and condensate, water reused in the process & concentrate utilized in drying system/equivalent technology) to record the water balance shortly without delay.

g. The industry shall always connect the CCTV Camera with the server of CPCB and UPPCB.

h. Maximum 07 days Spent Wash shall be stored in the Lagoon and ensured to send monthly reports regarding spent wash storage and details of water level in each lagoon constructed in industry.
i. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
j. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.
k. The Industry shall install on line emission continuous monitoring system and shall ensure regular transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.
l. Ash generated during production process must be disposed off in scientific manner as per guidelines of CPCB/MoEF. It is also mandatory that disposed ash will never affect the Health and Environment of nearby areas and residents.
m. The unit shall operate and maintain the Air Pollution Control Systems efficiently and continuously so as to satisfy the prescribed emission standards.

iv. Compliance Status of conditions stipulated in Consolidated Consent to Operate:

a. Production Capacity:

- During visit, the unit was found operational at production capacity of 330 KLPD against the consented production capacity of 330 KLPD using B-heavy molasses as raw material.
- The joint team obtained the three months' data for alcohol production certified by Excise Department. Month wise alcohol production is mentioned in Table 1 below:

Table 2: Month wise alcohol production in molasses based distillery plant

Month	**Total Alcohol Production (in KL)**		**No. of operational days**	**Average Alcohol Production (in KLPD)**
	Cane Juice	**B- Heavy Molasses**		
October, 2023	0	255.03	1	255.03
November, 2023	452.48	0	4	113.12
December, 2023	2313.55	3391.83	29	196.74
Alcohol production in 29 days of December, 2023– 5705.38 KL Average production in 29 days of December, 2023– 196.74 KLD **Total Alcohol Production – 6412.89 KL** **Total no. of operational days – 34 days** **Average Production (in three months) – 188.61 KLPD**				

- As per the data provided by unit for duration October – December (upto 30th), 2023, the average production of alcohol is 188.61 KLPD against the permitted capacity of 330 KLPD using B-heavy molasses, which is in compliance with consent condition.

b. Groundwater abstraction:

- The Uttar Pradesh Ground Water Department (UPGWD) granted No Objection Certificate (NOC) to the unit for groundwater abstraction from four borewells, valid from 04.10.2018 to 03.10.2023 for each borewell. The NOC was found expired on the day of visit. However, the unit had applied for renewal of NOC from UPGWD on 06.11.2023 **(Annexure - Ax)**. As per the conditions of NOC, the unit was permitted to abstract ground water maximum of 1600 KL/day. **(Refer Annexure – A3)**
- The joint team observed that the unit is having four borewells within industry premises to meet the fresh water requirement and all borewells has electromagnetic flowmeters and maintained logbook for the same. Readings shown in flowmeter during visit are mentioned in Table 2 below:

Table 2: Readings of flowmeters installed at borewells located within unit premises

	Borewell – 1	**Borewell – 2**	**Borewell – 3**	**Borewell – 4**
Instantaneous flow rate (m^3/hr)	0	31.485	0	0
Totalizer (m^3)	766013	982210	1011949	74907

- The joint team obtained the logbook for fresh water withdrawal during December, 2023 (29 days). The fresh water abstraction from all four borewells is shown in Table 3 below:

Table 3: Fresh water abstraction from borewells located within premises

Borewell No.	**Total Fresh water Consumption (KL)**	**No. of water abstraction days**	**Average fresh water consumption (KLD)**
Borewell-1	5434	8	679.25
Borewell-2	4724	5	944.8
Borewell-3	8667	15	577.8
Borewell-4	0	0	0
Total freshwater consumption in month of December, 2023- 18825 KL			
Average freshwater consumption in month of December,2023-649.14 KLD Specific freshwater consumption in month of December,2023- 3.3 KL/KL of the product			

- As per the logbook provided for fresh water withdrawal, the unit has abstracted groundwater @ 649.14 KL/day in month of December, 2023 (29 days) which is in compliance to the permissible limit of 1600 KL/day groundwater abstraction mentioned in the No Objection Certificate (NOC) issued by UPGWD.
- To access the quality of groundwater, the team collected sample from one of the borewells within the industry premises.

c. Environmental Clearance

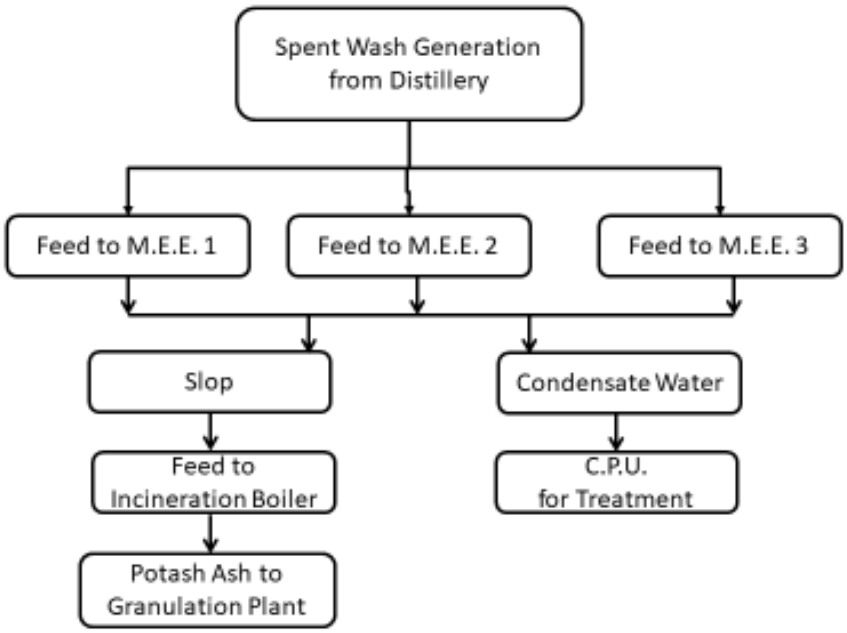
- The unit was setup in 1995 with capacity of 60 KLD initially, which has been increase capacity in phase manner i.e., 100 KLD in 2002, 160 KLD in 2015, 330 KLD in 2022 and obtained Environmental clearance on regular basis.
- The unit has obtained 1st EC dated 08.11.1995 (60 KLD) vide no. J-11011/151/2006-IA.II dated 08.11.1995; 2nd EC dated 10.10.2002 (60

+40 KLD) (100 KLD) vide no. J-11011/72/2001 IA.II (I) dated 10.10.2002; 3rd EC dated 21.12.2015 (60 +40 + 60 KLD) (160 KLD) vide no. J-11011/151/2006.IA.II (I) dated 21.12.2015 and 4th EC dated 14.03.2022 (60 +40 + 60 + 20% KLD) 330 KLD vide letter no. J-11011/151/2006 IA-II (I) dated 14.03.2022.

d. Verification of Zero Liquid Discharge as stipulated in Consolidated Consent to Operate issued by UPPCB on 17.11.2022:

A. MULTIPLE EFFECT EVAPORATOR (MEE) PLANT

- The wastewater streams generated from the molasses based distillery of this unit are spent wash, spent lees, Coloured Water (fermenter washing), Plate Heat Exchanger (PHE) Cleaning, MEE condensate, floor washing, cooling tower & boiler blowdown and reject from Reverse Osmosis (RO) based Condensate Polishing Unit (CPU).
- It was observed by the joint team that for achieving ZLD in Molasses based plant, the unit has installed 03 Multi Effect Evaporator (MEE) in parallel followed by Incineration boiler and RO based CPU for MEE Concentrate & MEE Condensate respectively.
- The details about Spent wash management scheme is presented below:



Raw Spent wash → 03 standalone MEEs → Concentrated Spent wash → Incineration Boiler→Ash sent to own Granulation Plant (50 TPD) for the production of potash granules.

- For management of raw spent wash, the unit has installed 03 Multiple Effect Evaporators (MEE) of capacity 1400 KLD, 1200 KLD and 480 KLD. Out of which 02 MEE of capacity 1400 KLD & 1200 KLD were found operational on the day of visit.
- The unit has collection pit of capacity 950 m3 for Raw Spent wash before feeding to MEE. Also, there are 02 collection pits of capacity 35

m3 each for Concentrated Spent wash before feeding to Incineration Boiler.

- It was observed that mass flowmeter was installed at the line carrying spent wash from collection pit to MEE and mass flowmeter was installed at the line carrying concentrated spent wash from separate collection pit/ lagoon to Boiler.
- At the time of inspection, the readings of mass flow meters of MEE 1 &2 were noted and are as follows:
    a. At inlet of MEE 1: totalized reading was 1030816.75 Ton and mass flow rate of 50.15 T/hr. (Specific Gravity: 1.05 Kg/l)
    b. At inlet of MEE 2: 1051.4963 Kg/m3
    c. At outlet of MEE (slop feed to Boiler): totalized reading was 394650.75 Ton and mass flow rate of 0 T/hr. (Specific Gravity: 1.21 Kg/l)
- The joint team obtained the logbooks for raw spent wash generation in the month of December, 2023 (29 days). Details of the same are mentioned in Table 4 below:

Table 4: Raw spent wash generation

Month	**No. of operational days**	**Total Raw Spent wash generation (KL)**	**Avg. Raw Spent wash generation (KLD)**
December, 2023	28	29270	1045.36
Total no. of operational days – 28 Average Raw Spent wash generation to MEE = 1045.36 KLD **Specific Raw Spent wash generation to MEE = 5.31 KL/KL of the product**			

- The MEE feed consists of Raw spent wash, CPU RO Reject, Coloured Water (fermenter washing), Plate Heat Exchanger (PHE) Cleaning and Brine Reject from Sugar division.
- The joint team obtained the logbook for concentrated spent wash and condensate generation from MEE for the month of December, 2023 (29 days). The details of spent wash feed to MEE, concentrated spent wash and condensate generation from MEE are shown in Table 5 below:

Table 5: Details of concentrated spent wash and condensate generation from MEE

Month	**No. of operational days**	**Spent wash feed to MEE 1 (KL)**	**Spent wash feed to MEE 2 (KL)**	**Combined feed to MEE (KL)**	**Concentrated spent wash from MEE (KL)**	**Condensate generation from MEE (KL)**
	1	**2**	**3**	**4 = 2+3**	**5**	**6**
December, 2023	29	21338	15469	36807	5606	32208
Total no. of operational days – 29 **Average Raw Spent wash generation to MEE = 1045.36 KLD** **Average RO Reject-Outlet of CPU to MEE = 102.07 KLD** Average Feed to MEE 1 = 735.79 KLD Average Feed to MEE 2 = 533.41 KLD **Avg. Combined feed to MEE = 1269.2 KLD**						

The average of Coloured Water (fermenter washing), PHE Cleaning and Brine Reject from Sugar division = 121.77 KLD
Specific Combined feed to MEE = 6.45 KL/KL of the product
Avg. daily generation of Concentrated spent wash = 193.31 KLD
Avg. daily generation of Condensate from MEE = 1110.62 KLD

- To verify the performance of the MEE, the joint committee collected the samples from the following locations:
  Raw spent wash from Analyser column, Feed to MEE 1, Feed to MEE 2, Concentrated spent wash from MEE1 & Concentrated spent wash from MEE2 & Feed to Boiler and Lagoon.
  The results are tabulated in Results & Discussions section below.
- Considering that the plant is running at consented production capacity of 330 KLPD using B-Heavy molasses as raw material, it has been calculated that the quantity of combined effluent feed into MEE will be 2128.5 KLD (based on the specific combined MEE feed @ 6.45 KL/KL of product) and hence the capacity of 03 MEE i.e., 1400 KLD, 1200 KLD & 480 KLD each, is adequate for handling combined effluent feed into MEE.
- For storage of concentrated spent wash, the unit has 01 impermeable lagoon of capacity 13471 m3 (excluding volume of slope i.e, 200 m3).
- The joint inspection team observed that lagoon was filled with spent wash approx. 05% volume i.e, 674 m3. The sludge/ bottom of the lagoon was almost visible during visit. Also, a settling tank for excess CPU Outlet was found under construction adjacent to the lagoon.
- The lagoon of the unit was found to be filled approximately 05% of the total volume. The unit is having lagoon of 13471m^3 for storage of concentrated spent wash. However, considering the average spent wash generation rate as 5.5 KL/KL of product, the per day spent wash generation shall be 1815 KLD which means ~13000m^3 raw spent wash in 7 days. Considering minimum 40% volume reduction, concentrated spent wash generation for 7 days shall be 7800 m3. Thus, it is evident that unit is having a lagoon of excess capacity and unit shall restrict its lagoon capacity to storage of 7 days of concentrated spent wash.
- During visit, the unit representative informed to the joint inspection team that the concentrated spent wash stored in these lagoons is being fed into Incineration boiler and same was observed.

B. SLOP FIRED- INCINERATION BOILER:

- It was observed that for management of concentrated spent wash (also known as Slop), the unit has installed 02 slop fired incineration boiler of capacity 40 TPH and 20 TPH each. The unit was feeding concentrated spent wash i.e. Slop along with bagasse as a subsidiary fuel in the incineration boiler.
- The boilers generated 295 MT of quantity of ash in the month of December, 2023 (29 days). The ash is utilized in the Granulation plant of capacity 50 TPD installed within the unit premises.

- The joint team obtained the logbooks for quantity of slop consumed in incineration boiler and ash generated, accordingly month wise data for the same is mentioned in Table 6 below:

Table 6: Quantity of slop consumed in incineration boiler and ash generated

Month	Operational days of incineration boiler	Slop consumed in Incineration boiler (MT)	Ash generation (MT)
December, 2023	29	5606	295
Total no. of operational days – 29 Average Slop feed to Incineration boiler = 193.31 MT/day If considering specific gravity Slop fed in incineration boiler as 1.21, Average Slop feed to Incineration boiler = 159.76 KLD			
Average Ash generation = 295 MT Avg. daily ash generation from incineration boiler: 10.17 MT/day			

- As calculated, the unit has consumed slop in incineration boiler at an average rate of 193.31 MT/day (i.e. 159.76 KLD, considering specific gravity as 1.21).
- The Total consumption of Baggase feed to Boiler was 5214 MT in the month of December, 2023. Average Baggase feed to Boiler was 179.79 MT/Day.
- The average percentage ratio of Slop to Baggase maintained in the incineration boilers is observed to be about 51:49%.
- Unit has installed Electro Static Precipitator (ESP) on incineration boilers as Air Pollution Control device to control the flue gas emission and provided 02 stacks of height of 70 m each as per the conditions mentioned in Consolidated Consent and Authorization issued by UPPCB dated 31.12.2024. During visit, ESP was found operational.
- The unit has installed own Granulation plant of capacity 50 TPD for management of ash generated from the incineration boiler for the production of potash granules.
- The joint team obtained the logbook for production of potash granules in unit's granulation plant for the month of December, 2023 (29 days). The details are shown in Table 7 below:

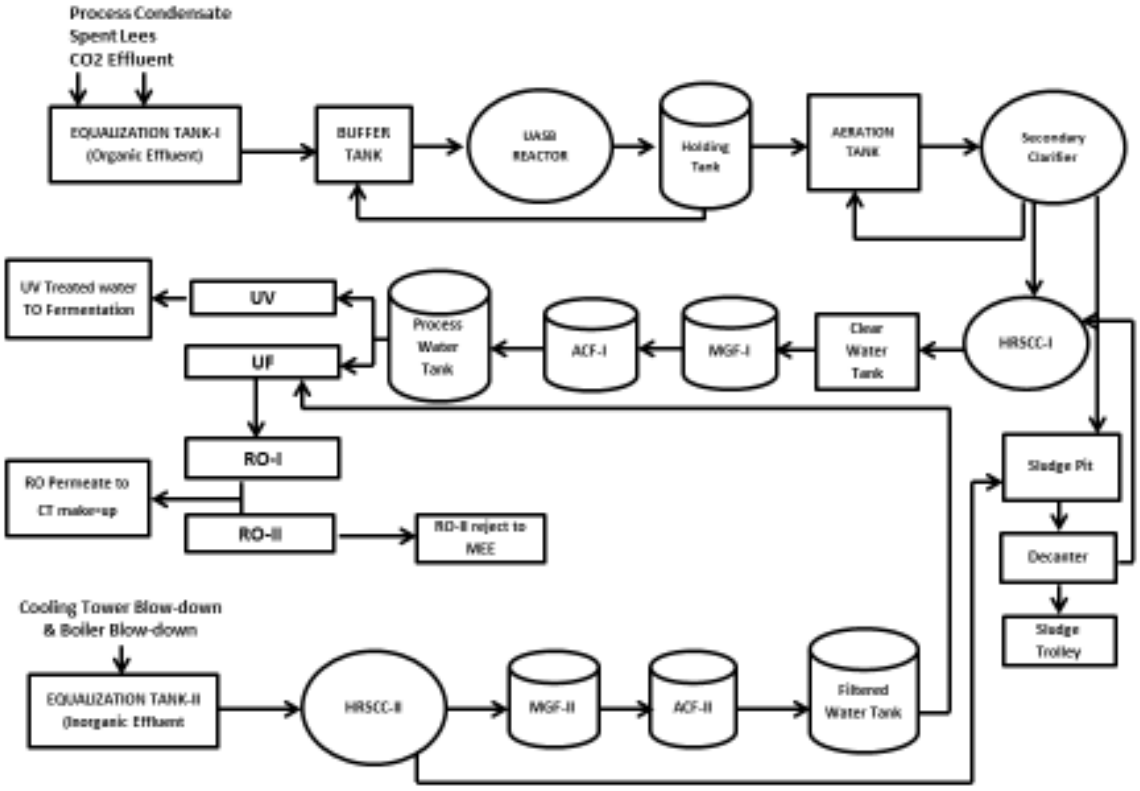
Table 7: Quantity of Ash generated & production of potash granules

Month	Operational days of Granulation Plant	Total Ash generated (MT)	Total Ash received from other unit (MT)	Total Potash Granules Produced (MT)
December, 2023	29	295	202.2	538
Total no. of operational days – 29 **Average Ash generation = 10.17 MT/Day** **Average Ash received from other unit = 6.97 MT/Day**				
Total Ash fed to Granulation Plant = 497.2 MT Average Ash fed to Granulation Plant is 17.14 MT/Day **Average Potash Granules Produced = 18.55 MT/Day**				

- In the Granulation Plant, apart from the Boiler ash generated within the unit premises, the incineration Boiler Ash is also being received from another Distillery unit of the Balrampur Group. The Average of Potash Granules Produced in the December, 2023 is 18.55 MT/Day.

C. CONDENSATE POLISHING UNIT (CPU) SYSTEM

- For treatment of other effluents such as Condensate from MEE, spent lees from distillation section, blowdowns from boiler & cooling towers, the unit has installed Condensate Polishing Unit (CPU) of capacity 1400 KLD having treatment units upto advanced tertiary level (i.e. Reverse Osmosis system). During visit, the CPU was found operational.
- To verify the performance of the CPU, the joint committee collected the samples from the following locations:
  CPU Equalization tank 1, CPU Equalization tank 2, UV Outlet and RO Permeate.
  The results are tabulated in **Table no. xxx** in Results & Discussions section below.
- Schematic diagram of CPU (molasses plant) is shown below:



- It was observed that the unit has installed electromagnetic flow meters in CPU at different locations and readings were noted as mentioned in Table 7 below:

Table 7: Readings of flow meters installed in CPU of molasses based distillery

Flow meter installation location	Instantaneous flow rate (m^3/hr)	Totalizer (m^3)
Combined blowdown from Cooling tower and boiler fed to CPU (Equalization Tank 2)	18.9469	227722.8985
MEE condensate, Spent lees & CO2 Effluent fed to CPU (Equalization Tank 1)	68.8627	558965.4009
Treated effluent from UV system installed in CPU	71.98705	236593.9265
Treated effluent i.e. permeate from RO 1 installed in CPU	0	261770.5397
Treated effluent i.e. permeate from RO 2 installed in CPU	0.114	73237.02036
Reject from RO system installed in CPU	0	51106.54181

- The joint team obtained the logbooks for quantity of effluent feed to CPU, treated effluent after UV stage, treated effluent after RO (i.e. RO permeate) and RO reject, accordingly month wise data for the same is presented in Table 8 below:

Table 8: Quantity of effluent feed to CPU, treated effluent and RO reject from CPU

Month	Operational days	Equalization tank 1 (feed to CPU) in KL	Equalization tank 2 (feed to CPU) in KL	Total CPU Inlet in KL	Outlet of CPU after UV to molasses dilution in KL	RO permeate-outlet of CPU to Cooling tower in KL	RO reject-Outlet of CPU to MEE in KL
1	**2**	**3**	**4**	**5 = 3+4**	**6**	**7**	**8**
December, 2023	29	36228	8372	45500	13269	25160	2960
Average Feed to Equalization Tank 1 = 1249.24 KLD Average Feed to Equalization Tank 2 = 288.7 KLD **Average Feed to CPU = 1568.96 KLD** Average Outlet of CPU after UV to molasses dilution = 780.53 KLD (in 17 days) **Average RO Permeate i.e, Outlet of CPU to Cooling tower makeup water = 867.586 KLD** **Average RO Reject i.e, Outlet of CPU to MEE feed = 102.07 KLD** Average CPU Outlet = 1648.12 KLD							

- The treated effluent from CPU after UV stage **(Average: 780 KLD)** is being used in the molasses dilution/ fermentation. RO permeate (from both ROs) **(Average: 867.586 KLD)** were being used for make up in cooling tower and RO reject was being fed into MEE. The unit is re-using total 1648 KLD treated water against the fresh water abstraction
- Considering the logbook data verified by flowmeter readings during the committee visit, it is evident that unit was operating its ZLD systems like MEE, CPU and incineration boiler.

b. CONCLUSIONS:

a) The unit, **M/s Balrampur Chini Mills Ltd. (Chemical Division), Tehsil & District: Balrampur, U.P. – 271201** was found operating on the day of visit. It was operating on 330KLD capacity using B-heavy molasses as raw material for ethanol production.

b) The unit was found having valid Consolidated Consent to Operate, validity upto 31.12.2024. Based on which, the unit is permitted to carry out production of 160 KLD Absolute Alcohol while using C Heavy molasses as raw material or 330 KLD Rectified Spirit/ Ethanol while using B Heavy Molasses/Sugar Cane Juice along with 8.5 MW Co Generation Power Plant.

c) The unit has 04 Borewells and the UPGWD NOC to abstract ground water expired in October,2023 however, unit has applied for renewal on 6.11.23. The abstraction was within permissible limits.

d) Based on the logbook obtained and verifying the same with flowmeter totalizer readings, the calculated average fresh water consumption by the unit is found to be 649.14 KLD & the specific water consumption by the unit is found to be 3.44 KL/KL of the ethanol produced.

e) Based on the logbook obtained, the calculated average production of alcohol is 188.61 KLPD against the permitted capacity of 330 KLPD using B-heavy molasses/ Cane Juice, which is in compliance with consent condition.

f) The unit has installed 03 Multiple Effect Evaporator (MEE) in parallel sequence for the Spent Wash Management. The 1400 KLD Condensate Polishing Unit (CPU) is installed for the treatment of MEE Condensate and 02 Incineration Boiler of capacity 40 TPH & 20 TPH are installed for the treatment of MEE Concentrate/ Slop/ Spent wash Concentrate.

g) Based on the logbook obtained, the calculated average spent wash generation by the unit is found to be 1045.36 KLD & the specific spent wash generation by the unit is found to be 5.13 KL/KL of the product.

h) Since, the unit is transferring the RO reject from the CPU based RO installed in the M/s Balrampur Chini Mills Ltd. (Sugar Division) to CPU of Distillery Division, hence, the specific fresh water consumption of 3.3 KL/KL of ethanol produced against the spent wash generation of 5.31 KL/KL of ethanol produced.

i) WATER BALANCE:

a. Based on the logbook record of the month of December (29 days) and verified by the flowmeter readings during visit,
   total fresh water abstraction = 18825 KL & treated water re-used in the process = 38429 KL i.e., total water requirement in the process is 57254 KL and total Alcohol production was 5705.38 KL, considering which the specific water requirement in the process is 10 KL/ KL of product.

b. As per the logbooks obtained, the unit is fulfilling the requirement of specific water requirement in the process @10 KL/ KL of product by abstracting freshwater @3.3 KL/KL of the product by borewells and recycling treated water @6.73 KL/KL of the product.

j) The unit is having lagoon of 13471m3 for storage of concentrated spent wash. However, considering the average spent wash generation rate as 5.5

KL/KL of product, the per day spent wash generation shall be 1815 KLD which means ~13000m3 raw spent wash in 7 days. Considering minimum 40% volume reduction, concentrated spent wash generation for 7 days shall be 7800 m3. Thus, it is evident that unit is having a lagoon of excess capacity and unit shall restrict its lagoon capacity to storage of 7 days of concentrated spent wash.

k) The unit has installed own Granulation plant of capacity 50 TPD for management of ash generated from the incineration boiler for the production of potash granules.

l) It was observed that the staff colony of the unit is common for both Sugar and Chemical/Distillery Division of M/s Balrampur Chini Mills Ltd. Hence the unit is having common STP having capacity of 1000 KLD for treatment of domestic sewage generated within the premises. However, as per the CTO granted by UPPCB, the unit shall install STP and the permissible discharge of treated domestic sewage is 48 KLD.

m) During committee visit, the distillery unit was found operational and no distillery effluent was found discharged outside the industry premises. The unit was found operating the Zero Liquid Discharge (ZLD) systems such as MEE, CPU, slop incinerator boiler and Granulation plant to achieve ZLD, in compliance of conditions imposed under Environmental Clearance and CTO.

n) The unit has not developed adequate Green Belt within the premises.

c. RESULTS & DISCUSSION:

a) The joint team collected spent wash samples from raw spent wash generation point, MEE feed, MEE outlet (concentrate), feed to incineration boiler (slop), Lagoon-1 & Lagoon-2 and analysis results are mentioned in Table 12 below:

Table 3: Analysis results of spent wash samples collected from unit

Sr. No.	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TS (mg/l)	(% Total Solids)
1.	Raw spent wash	4.94	179993	110286	148926	14.8
2.	Feed to MEE1	4.57	140571	81250	113883	11.3
3.	Feed to MEE2	4.60	147494	85500	118000	11.8
4.	MEE1 Concentrate	-	420368	212667	641560	64.1
5.	MEE2 Concentrate	-	397676	211333	618760	61.8
6.	Feed to Incineration boiler	-	602668	302000	614000	61.4
7.	Lagoon near CPU	4.84	71343	36750	68282	6.8

b) Analysis result of sample collected from line carrying concentrated spent wash from MEE1 & 2 shows pH-4.57 & 4.60, Total Solids – 641560 & 618760 mg/l respectively. Solid content of spent wash in both the MEE concentrates were 64% & 61% (approx.) which indicates that unit is maintaining >60% total solids.

c) Analysis result of spent wash sample collected from feed to incineration boiler (i.e. Slop) shows Total Solids – 614000 mg/l, COD – 602668 mg/l

and BOD – 302000 mg/l. Solid content of spent wash in the Slop is 61.4%, which indicates that unit is consuming spent wash having >60% solid content in incineration boiler.

d) Analysis result of spent wash samples collected from lagoon of capacity 13471 m3 shows pH- 4.84, Total Solids – mg/l, COD – 98700 mg/l and BOD – 35875 mg/l and pH- 5.6, Total Solids – 68282 mg/l, COD – 71343 mg/l and BOD – 36750 mg/l respectively.

e) Total solids concentration in sample collected from Lagoon is 6.8% and which indicates that unit has stored raw spent wash in the lagoon. Though the lagoon was approximately 5% filled at the time of visit.

f) The joint team collected samples from CPU Inlet (i.e. combined blowdown and MEE condensate) & CPU outlet (i.e. after UV stage and RO permeate) and analysis results are mentioned in Table 13 below:

Table 4: Analysis results of samples collected from CPU – Molasses based distillery plant

Sr. No.	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	Colour (Color unit)
1.	CPU inlet (combined blowdown)	7.48	17.7	5.10	18	1139	20
2.	CPU inlet (MEE condensate)	3.42	3943	1650	NA	363	75
3.	CPU outlet (after UV stage)	7.94	11	BDL	10.4	1315	20
4.	CPU outlet (RO permeate)	6.41	5.02	BDL	3.62	146	5

g) Analysis result of a sample collected from CPU outlet (after UV stage) shows pH – 7.94, TSS – 10.4 mg/l, COD – 11 mg/l, BOD – BDL mg/l, TDS – 1315 mg/l and Colour – BDL which indicates that treated effluent from CPU is suitable for reuse in process/molasses dilution.

h) Analysis result of sample collected from CPU outlet (RO permeate) shows pH – 6.41, TSS – 3.62 mg/l, COD – 5.02 mg/l, BOD – BDL, TDS – 146mg/l and Colour – 5 which indicates that treated effluent from CPU is suitable for reuse in cooling tower as make up water.

Above observations and calculations indicates that the unit operates its ZLD systems regularly which are adequate to handle the spent wash and other effluents generated during the operation of Molasses based distillery plant of the unit.

i) Analysis results of sample collected from borewell

(All Parameters in mg/l except pH, Color in color units.)

Location	pH	COD	TS	TDS	SO_4^{2-}	PO_4 – P	Cl^-	Conductivity
Borewell within premises	7.10	BDL	499	440	16.2	BDL	19.6	696
BIS IS 10500:2012 (Permissible limit in	6.5-8.5	-	-	2000	400	-	1000	-

absence of alternative source)								

Borewell analysis results indicates that the parameters in groundwater are within permissible limits as per BIS IS 10500:2012 drinking water standards.

d. RECOMMENDATIONS:

a) The unit shall obtain Valid NOC from UPGWD for abstraction of groundwater.

b) Since the unit is having common STP for treatment of domestic sewage generated from both sugar & distillery units. Hence, unit shall get the CTO amended accordingly.

c) unit shall restrict its lagoon capacity to storage of 7 days of concentrated spent wash and stop practice of storing raw spent wash in the lagoon.

d) Unit shall develop adequate green belt within the industry premises in order to ensure compliance of Consent condition.

e) Unit shall ensure colour coding on pipelines in order to differentiate between freshwater and treated water lines.

V. COMPLIANCE REPORT OF M/S BALRAMPUR CHINI MILLS LTD. (SUGAR UNIT), TEHSIL & DISTRICT: BALRAMPUR, U.P. – 271201 BASED ON INSPECTION CARRIED OUT BY JOINT TEAM ON 30.12.2023.

a. General Details

The joint team visited the industrial complex of M/S Balrampur Chini Mills Ltd. (Sugar Unit), Tehsil & District: Balrampur, U.P. – 271201 on 30.12.2023 and found unit operating on the day of visit, having valid Consent to Operate to produce 12000 TCD Sugar Cane Crushed & 18 Megawatt Co-generation only.

Name of Contact person	**Designation**	**Contact No & E- mail**
Rajeev Agarwal	GM- HR & Admin	(+91) 94122 96276, rajeev.agarwal@bcml.in
Uday Veer Singh	AGM QC	(+91) 80779 68998, udayveer.singh@bcml.in
Spatial Co-ordinates		**Latitude:** 27.410296, **Longitude:** 82.155649
Year of commissioning		1932
Standalone/ integrated (with co-generation) Sugar/ sugar refinery		Integrated sugar with Co-generation with refinery sugar process
Co-generation capacity, MW		19.5
License capacity of sugar Mill		12000 TCD
Average actual crush rate (TCD)		10727.0 TCD- (including stoppages) 10550 TCD- (Previous day)
Attached Distillery capacity		330 KLPD

Quantity of Juice/Syrup/BH diversion to distillery	643.25 MT/day (Molasses)

1.1. Consents & Authorization

i. The unit has obtained Consent to Operate issued by UPPCB dated 24.12.2021 under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 with a validity upto 31.12.2023 **(Refer Annexure – A1).** The unit has obtained new Consolidated Consent to Operate & Authorization (CCA) valid upto 31.12.2025, issued by UPPCB on 20.12.2023. The salient conditions of the said Consent to Operate are as follow:

a. The unit shall carry out production of 12000 TCD Sugar Cane Crushed & 18 Megawatt Co-generation only.
b. The unit is permitted to discharge daily quantity of 120 KLD Domestic discharge after treatment in Sewage Treatment Plant (STP) & 2400 KLD Industrial discharge after treatment in Effluent Treatment Plant (ETP).
c. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
d. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc. should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory.
e. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
f. The unit shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
g. Flowmeter to be installed in all water abstraction points and usage of fresh water to be minimized.
h. The unit will file the renewal application at least 2 months prior to the expiry of this Order.
i. The unit shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
j. The Industry shall ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB.
k. Minimum 33 % of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order No. H-16405/220/2018/02 dt. 16.02.2018.

ii. The unit has obtained Consent to Operate issued by UPPCB dated 24.12.2021 under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 with a validity upto 31.12.2023 **(Refer Annexure –A2).** The salient conditions of the said Consent to Operate are as follow:
   a. The industry should ensure the operation of the Air Pollution Control Systems (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P. Act 1986 as amended.
   b. The industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

iii. Authorization has been issued to the unit by UPPCB dated 09.06.2021 under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 having validity up to 06.05.2026 **(Refer Annexure – A3).** The salient conditions of the said Authorization are as follow:
   a. The authorization/ Registration is valid till the industry is having valid Consent as per the provisions of Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974.
   b. Emissions from the Common/ Captive incinerator stack shall meet the prescribed standards under Environment Protection Act, 1986.

1.2. Groundwater abstraction and groundwater quality:

i. The Uttar Pradesh Ground Water Department (UPGWD) granted No Objection Certificate (NOC) to the unit for groundwater abstraction from four borewells, valid from 18.12.2021 to 28.12.2026 for each borewell. As per the conditions of NOC, the unit is permitted to abstract ground water maximum of 3000 KL/day. **(Refer Annexure – A4)**

ii. The joint team observed that the unit is having four borewells within industry premises to meet the fresh water requirement and all borewells has electromagnetic flowmeters and maintained logbook for the same. Readings shown in flowmeter during visit are mentioned in Table 2 below:

Table 2: Readings of flowmeters installed at borewells located within unit premises

	Borewell – 1	**Borewell – 2**	**Borewell – 3**	**Borewell – 4**
Instantaneous flow rate (m3/s)	-	3.287	-	-
Totalizer (m3)	1092.4	-	2250909	30709

iii. As per the logbook provided for fresh water withdrawal, the unit has abstracted groundwater @1708.01 KL/day in 40 days which is in compliance to the permissible limit of 3000 KL/day groundwater abstraction mentioned in the No Objection Certificate (NOC) issued by UPGWD.

iv. To access the quality of groundwater, the team collected sample from one of the borewells within the industry premises.

1.3. Environmental Clearance

v. It has come to our noticed that the above project has been commissioned at capacity of 12000 TCD before EIA notification of 14 Nov, 2006, and continuing with the same crushing capacity as on date, as evident from CTO.

vi. Consent to Establish (CTE) was issued to the unit by UPPCB on ----- prior to EIA Notification, 2006. Hence, EC is not applicable on the said unit.

b. OPERATIONAL STATUS

S. No.	Particulars			
1.	**Start period of crushing season**		20.11.2023	
2.	**No. of operational days at the time of inspection**		41	
3.	**Operational status during visit**		Operational	
4.	**Sources of fresh water**			
	a. Bore well/Tube well/ Any other & its No's		Tube-well – 04 nos.	
	b. Flow meter Installation at wells		Yes	
	c. Reading of Flow Meter during visit	Tube-well-1: 1092.4 m^3 (Domestic) Tube-well-2: 3.287 m/s Tube-well-3: 2250909 m^3 (Domestic) Tube-well-4: 30709 m^3		
	d. Quantity of water withdrawal		452.63 KLD- Average (40 Days) 508 KLD- (Previous day)	
5.	**Fresh water consumption- Average**			
	a. Sugar plant (Utility Section):		452.63 KLD	
	b. Co-generation/ Boiler section: (WTP-boiler make-up, regeneration, backwash, reject, Cooling tower make-up, Wet Scrubber make-up, Ash quenching)		Treated water is being re-used	
	Total Industrial		**452.63 KLD**	
	c. Residential/ Domestic		1255.38 KLD	
	Total Fresh Water Consumption (including domestic) Log book maintained: Yes		1708.01 KLD	
6.	**Specific water consumption,**		42.2 L/Ton of cane crushed	
7.	**Details of Hot & Cold-water recycling system**		**Number**	**Capacity**
	a. Hot water UGR		5	100 m3 each = 500 m3
	b. Cold water UGR and cooling towers		UGR 01 nos, CT :10 nos	1000 m3 & 10200 m3
	Hot water- Location of flow meter & its Installation **(Yes/No)**			
	1. Imbibition water at mills		Yes	
	2. Filter cake wash water at rotary vacuum filter		Yes	
	3. Sugar melting, pan boiling, molasses conditioning		Yes	
	4. Wash water at Centrifugal		Yes	
	5. Wet Scrubber make-up		Yes	
	6. Boiler make-up in case of low-pressure boiler		Yes	
	Cold water -Location of flow meter & its Installation **(Yes/No)**			
	1. Power turbine cooling		Yes	
	2. Mills, fibrizer bearing, pumps cooling		Yes	
	3. Wet scrubber make-up		Yes	

	4. Cooling tower of co-generation make-up	Yes	
	5. SO_2 gas cooling	NA	
	6. B and C massecuite cooling	NA (Air cooled)	
	7. Final molasses cooling	NA (Air Cooled)	
	8. Others	NA	
8.	**Waste water (Influent) generation**		
	a. Process cooling tower over flow	825 KLD	
	b. Mills, boiling house, D.M./ R.O. Plant boilers etc.	891 KLD	
	c. Soda/Acid boiling water (Hazardous)	Hydro jet cleaning	
	d. Co-generation	Not available	
	e. Brine solution reject after regeneration (for refine sugar)	20.33 KLD	
	f. IER wash water generation.	Recycling	
	g. Brine reject from brine recovery system	BRS (Nano – filtration Double stage)	
	h. Reject acid after regeneration of IER column.	Transferred to MEE (Distillery Division)	
	h. Common / total influent generation.	**1736.33 KLD -** as per individual logbooks **1685.53 KLD -** as per ETP inlet logbook	
9.	**Waste water (Effluent) discharge**	**1485.15 KLD -** as per ETP outlet logbook	
10.	**Specific effluent discharge** (considering tertiary treated effluent from ETP)	138.45 L/Ton of cane crushed	
11.	**CPU Inlet wastewater**	729.88 KLD	
12.	**CPU Outlet wastewater**	672.4 KLD	
13.	**RO 1 permeate**	787.88 KLD	
14.	**RO 2 permeate**	485.18 KLD	
15.	**Process Cooling Tower overflow**	**Flow meter reading**	**Quantity of water**
	a. Flow meter Installation	Yes	825 KLD
	b. Provision of separate spray pond overflow treatment	Not Required (Refinery sugar process)	
16.	**Details of tube cleaning method adopted**	Hydro jet cleaning (mechanically)	
17.	**Availability of Hazardous tank to collect wash water generated during chemical/Mechanical cleaning of evaporator tubes.**	Yes (60 m3)	
18.	Condensate polishing system (CPU) adopted by the factory (for boilers > 45 kg/cm^2 steam pressure)	Yes	
	If yes, then provide the details of condensate polishing system	Rinse water→ Surplus Condensate Water→ Cooling Tower→ Heat Exchanger→ Nutrient Dosing Tank→ MBBR Tank→ Aeration Tank→ Sludge Settling Tank→ Flocculation tank→ Tertiary Clarifier→ Chlorine contact chamber→ Tertiary system → UF + RO plant → Sugar Process, Co-Gen & Distillery division	
	Quantity of excess condensate used as fresh water	560 KLD through CPU	

19.	**Construction of small pits with smooth inner surface with ceramic tiles in the centrifugal section**	Yes (ceramic tiles)	
20.	**Mixing arrangement in equalization tank**	Diffused Air	
21.	**Type of aeration in aeration tank**	Diffused air	
22.	**Tertiary treatment (Yes/No), give Details**	Yes (MGF, ACF & Auto Cleaning Filter 50 Micron)	
23.	**Schematic diagram of ETP**	Plant effluent+ Surplus Injection Water→ Sludge separation Pits→ Oil skimmer→ pH correction→ Equalization Pit→ Flow control System→ Heat exchanger→ Lamella Clarifier→ Anaerobic Digester→ Degasser & Nutrient Dosing Tank→ Aeration tank I & II → Secondary Clarifier→ Chlorine Contact Chamber→ Tertiary System→ UV System→ UF + RO plant → Sugar Process, Co-Gen & Distillery division	
24.	**Rain water harvesting system adopted (Yes/No)**	Yes	
25.	**Treatment capacity of ETP**	2600 KLD	
26.	**Unit with sizes/ capacity/ retention time**	**CPCB charter**	**As per Industry**
	1. Bar screen Chamber	40 minutes	47 min.
	2. Oil & grease tank	50 minutes	60 min.
	3. Equalization tank with aeration	4.50 hr	10 hr 54 min.
	4. Primary Clarifier & Anaerobic Digester	total capacity 225m3/hr	1 hr 30 min. & 19 hr
	5. Aeration tank 02 nos.	31 hr	29 hr
	6. Secondary Clarifier	12 hr	13 hr
	7. Sand/multi grade filters	35 minutes	21 min.
	8. Activated carbon filters	35 minutes	21min.
	9. Sludge drying bed 02 nos.	110 m2	100 m2
	10. Centrifuge 01 no.	2 m3/hr	
	Any further treatment after ETP (Yes)	Auto filtration system 50 micron, capacity 120 M^3/hr.	
27.	**Brief processing details (flow chart)**	Enclosed	
28.	**Number of Piezo metric wells available in the unit premises:** 04 nos.		
29.	**Storage of treated Effluent**		
	a. No. & size of lagoons	Not Available	
	b. Retention time		
	c. Lagoon type- permeable/impermeable		
30.	**Sludge Handling Process**		
	a. Sludge Digestion Method	No sludge Digestion found	
	b. Sludge Drying Process	Decanter and Sludge Drying Beds	
	c. Final Disposal of Sludge	Used as Manure	
	d. Whether mechanical sludge handling system installed (Yes/ No)	Yes	
31.	**Any Hazardous Substances (Yes/No), if yes, give details. (Quantity & way of Disposal)**	Yes, Hazardous Substances: category-5.1 of Schedule-1 (Used oil)	

		Way of Disposal: Mixed with bagasse and burnt in boiler
32.	**Manpower employed for ETP operation & maintenance.**	Environment Manager-01, Lab Chemist- 02, Operator-06, Helper- 05, Fitter-02, Helper (technical)- 04
33.	**Details of irrigation system & treated effluent used quantity**	
	1. Own land area for irrigation (Yes/No),	The industry is not using the treated effluent for irrigation purposes, as unit is located within the Balrampur City
	2. Farmer land area and their agreement. (Yes/No)	
	3. Net effluent generation left for Irrigation (KLD)	
	4. Flow meter to measure amount of water used for irrigation.	
	5. Distance of land Area from the Unit (Km)	
	6. Total Available Area (Hectare)	
	7. Soil Texture of land (Sandy, Sandy loam, Loam, Clay loam, Clay)	
	8. Crop area under effluent application	
34.	**Cleaning mechanism at Mills and factory floor**	Dry cleaning and treated water
35.	**Color coding of pipelines for water distribution network**	Yes
36.	**Route to reach Ganga**	Local Drain→ Suwaon Nala → Rapti river (7Km)→ Ghaghra river→ River Ganga

Sewage management section

37.	STP status	Installed: yes (1000 KLD) Operational: yes
38.	Flow meter/ v-notch installed at inlet of STP Logbook maintained: Yes	Yes Type: electromagnetic Calibration details: Instantaneous Reading: 0 m^3/hr Totalizer Reading: 156950.94 m^3
39.	Flow meter/ v-notch installed at outlet of STP Logbook maintained: Yes	Yes, not working during visit. Type: electromagnetic
40.	Quantity of sewage generated (from STP inlet logbook)	376.76 KLD average
41.	Quantity of treated sewage (from STP outlet logbook)	300.76 KLD average
42.	Quantity of recycled treated sewage	178.68 KLD used in cooling tower
43.	Quantity of treated sewage discharged	119.85 KLD average
44.	Mode of discharge	Pipeline
45.	Discharge in	Irrigation

c. CONCLUSIONS:

1. The unit, **M/s Balrampur Chini Mills Ltd. (Sugar Unit), Tehsil & District: Balrampur, U.P. – 271201** is engaged in production of 12000 TCD Sugar Cane Crushed & 18 Megawatt Co-generation only.
2. The unit has started its crushing season 2023-2024 on 20th November, 2023 and the unit found operational on the date of visit i.e. 30th December 2023 at production capacity 10560 TCD.
3. The unit was diverting B-Heavy Molasses (65% of the total cane crushed) to the M/s Balrampur Chini Mills Ltd. (Distillery Division).
4. The unit is having valid Consent to Operate (CTO) under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 (as amended) and under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 (as amended) for discharge of effluent, both valid up to 31.12.2023. The unit has obtained new Consolidated Consent to Operate & Authorization (CCA) valid upto 31.12.2025, issued by UPPCB on 20.12.2023.
5. Based on the Daily Manufacturing report (DMR) obtained, the unit is found producing average of 10727 TCD sugar Cane Crushed in duration of 20th November, 2023 to 29th December, 2023, which is in compliance with consent condition.
6. The unit has installed 18 MW cogeneration power plant for in-house activity in sugar manufacturing process.
7. The unit is also having valid Authorization issued under the provisions of Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 for storage and disposal of hazardous wastes valid up to 06.05.2026.
8. The unit has 04 Borewells with valid UPGWD NOC to abstract ground water. 02 Borewells are designated for domestic purposes and rest 02 Borewells are designated for industrial purposes. As per the conditions of NOC, the unit is permitted to abstract ground water maximum of 3000 KL/day.
9. Flowmeters are installed at all 04 bore-wells and found operational at the time of inspection by joint team. Logbooks for bore-wells were also maintained. Based on the logbook obtained, the calculated average fresh water consumption by the unit is found to be **452.63 KLD for industrial purposes** & **1255.38 KLD for domestic purposes**. The total groundwater abstraction by the unit is 1708.01 KLD which is within the permissible limit of 3000 KL/day as per the UPGWD NOC.
10. The average water consumption by the unit for industrial purposes is found to be 452.63 KLD. Therefore, the specific fresh water consumption is 42.2 KL/KL of the product.
11. Based on the logbook obtained and verified by readings of flowmeters, the calculated average effluent generation by the unit is found to be 1736.33 KLD from sugar processes sent to ETP & 729.88 KLD from surplus condensate water sent to CPU. Hence, a total of **2466.21 KLD of effluent is generated** from the Sugar Division premises.
12. Being a Sugar Refinery SO2 gas is not used in sugar manufacturing process, hence provision of separate Sulphur Recovery System (SRS) is not required.
13. The unit has installed Effluent Treatment Plant (ETP) for the treatment of Sugar process effluent and Surplus Injection Water. The treatment scheme is as follow:
14. "*Plant effluent+ Surplus Injection Water → Sludge separation Pits → Oil skimmer → pH correction → Equalization Pit → Flow control System → Heat exchanger → Lamella Clarifier → Anaerobic Digester → Degasser & Nutrient Dosing Tank → Aeration tank I & II → Secondary Clarifier → Chlorine Contact Chamber → Tertiary System → UV System → UF + RO plant → Sugar Process, Co-Gen & Distillery division*".

15. The unit has installed a separate energy meter at ETP. the Energy consumption by the ETP of the unit is calculated for the logbook and found to be 41.24 kWh/day.
16. The unit has installed Condensate Polishing Unit (CPU) for the treatment of Rinse water and Surplus Condensate Water as unit has installed high pressure boilers. The treatment scheme is as follow:
17. "*Rinse water + Surplus Condensate Water → Cooling Tower → Heat Exchanger → Nutrient Dosing Tank →MBBR Tank → Aeration Tank → Sludge Settling Tank → Flocculation tank → Tertiary Clarifier →Chlorine contact chamber → Tertiary system → UF + RO plant →Sugar Process, Co-Gen & Distillery division*".
18. After tertiary treatment, the unit is providing treated effluent to CPU for reuse water in process on need basis, otherwise the treated effluent is discharged into the local drain.
19. Based on the logbook obtained for the crushing season 2023-2024 (till 29th December, 2023) and verified by readings of flowmeters, the treated effluent @1485.15 KLD from ETP is further treated in the UF+ RO Plant for reuse of RO Permeate @787.88 KLD into Sugar Process and Co-Generation and generating RO Reject @88 KLD. This indicates unit is discharging about 610 KLD of treated effluent into the drain which further meets Suwaon Nala. However, at the time of inspection no effluent was discharged from the tertiary system into the channel going outside the industry premises and entire treated effluent is fed into RO Plant for further reuse into process.
20. The treated condensate @672.4 KLD from CPU is further treated in the UF+ RO Plant for reusing RO Permeate @485.18 KLD into Sugar Process and Co-Generation and generating RO Reject @54 KLD.
21. Total RO Reject @142 KLD is fed into the CPU of M/s Balrampur Chini Mills Ltd. (Distillery Division) for further treatment and thereafter, re-used in Distillery process.
22. Also, it was informed that the reject from brine recovery system (BRS) **(20.33 KLD)** is also fed into MEE installed in Distillery division of M/s Balrampur Chini Mills Ltd.
23. The unit has setup environmental laboratory for analysis of the Effluent samples, however, the unit has not submitted daily analysis logbook of sugar effluent parameter.
24. The Lagoon for storage of Treated effluent was not found within the unit premises. Unit has no provision of providing treated water for irrigation purpose.
25. It was observed that the staff colony of the unit is common for both Sugar and Chemical/Distillery Division of M/s Balrampur Chini Mills Ltd. Hence the unit is having common STP having capacity of 1000 KLD, which is based on Activated Sludge Process technology, for treatment of domestic sewage generated within the premises. However, as per the CTO granted by UPPCB, the unit shall install STP and the permissible discharge of treated domestic sewage is 120 KLD.
26. Considering the population of about 1700 persons, 135 litres per capita per day (lpcd) water requirement given in CPHEEO Manual and 85% sewage generation, the average water requirement is ~250 KLD and the average domestic sewage generation is 196 KLD respectively. Based on the logbook obtained, the calculated average STP inlet is found to be 376.76 KLD from residential area of both the Sugar Division & Distillery Division of M/s Balrampur Chini Mills Ltd. Also, the calculated average STP outlet is found to be 300.76 KLD.
27. The calculated average fresh water consumption by the unit for the domestic purposes is 1255 KLD from the 02 borewells designated for domestic purposes, against the required ~250 KLD.

Therefore, ~**1000 KLD water consumed by the unit is suspected to be used other than domestic purposes**.

28. The calculated specific fresh water consumption is 42.2 L/ Ton of cane crushed. The calculated specific effluent discharge is 138.45 L/Ton of cane crushed which is within the permitted norm of 200 L/Ton of cane crushed.
29. The unit is not using any treated effluent from ETP for irrigation purpose. Hence, the unit has not developed any ferti-irrigation plan and neither having any treated effluent storage lagoon. Only some quantity of the STP treated sewage is used for irrigation purpose on own land.
30. As per the Consent the unit has boilers with capacity of 80 TPH (01 no.), 64 TPH capacity (2nos.), 40 TPH (01 no.), 32 TPH (01 no.) and 30 TPH (01 no.).
31. The unit is using the boiler ash by trolley to fill nearby low lying areas.
32. The Samples were collected from Inlet of ETP, Lamella clarifier, aeration tank 2, Secondary clarifier overflow, filter outlet, Final outlet (RO permeate), CPU Inlet, CPU Outlet, Sugar Borewell, STP Inlet & STP Outlet. The analysis results are tabulated in results and discussions below.
33. The unit has not developed adequate Green Belt within the premises.

d. RESULTS AND DISCUSSIONS:

Table: Analysis results of sample collected from Effluent Treatment Plant (ETP)

Parameters in mg/l except pH, Color in color units

Sample Analysis	**pH**	**COD**	**BOD**	**TSS**	**TDS**	**Color**	**SO_4^{2-}**	**Oil & Grease**	**MLSS/ MLVSS**
ETP inlet	10.2	3286	1807	1435	3506	30	41.5	9.46	
Lamella clarifier outlet	4.46	3406	1907	415	2925	50	3406	-	
ETP Aeration tank-II								-	2479 /1819
Secondary clarifier outlet	6.64	918	470	271	1802	50	918	-	
ETP Outlet after filtration going to RO	6.88	**779**	**418**	**406**	1403	50	**151**	5.55	
RO permeate used in process	6.98	68.4	25.9	17	265	5	2.54	-	-
Notified standards for disposal into drain	**5.5 - 8.5**	**250**	**30**	**30**	**2100**	-	-	**10**	-
Sample were collected from CPU installed at the unit for treatment of surplus condensate:									
CPU inlet	6.39	1138	620	375	227	400	73.4	-	-
CPU outlet	6.06	719	355	62	805	25	92.9	-	-

After tertiary treatment i.e after filters the unit has provision to either discharge the treated effluent into drain as per consent condition or to further treat it through RO for reuse in process. The analysis results of sample collected after filters was found exceeding the notified discharge norms under Environment (Protection) Rules w.r.t BOD (418mg/l

against 30mg/l, COD (779mg/l against 250mg/l and TSS (406mg/l against 30mg/l). Though no discharge through drain was taking place at the time of inspection, as the unit was reusing the treated effluent into process after further treatment through RO. The sample collected from RO permeate is complying with the notified norms.

Table: Analysis results of sample collected from STP inlet and outlet

(All Parameters in mg/l except pH, Color in color units.)

Location	**pH**	**COD**	**BOD**	**TSS**	**TDS**	**Color**	**SO_4^{2-}**	**PO_4 – P**	**Cl^-**
STP Inlet	7.14	76.3	19.6	NA	642	NA	7.41	BDL	33.4
STP Outlet	7.88	20.4	5.20	NA	749	NA	16.7	BDL	41.7
Notified standards as per consent	**-**	**250**	**30**	**100**	**-**	**-**	**-**	**-**	-

As per the analysis results the STP was found complying with the consented discharge norms but the inlet characteristics are not reflecting typical sewage characteristics, it appears to be diluted sewage.

Table: Analysis results of sample collected from borewell

(All Parameters in mg/l except pH, Color in color units.)

Location	**pH**	**COD**	**TS**	**TDS**	**SO_4^{2-}**	**PO_4 – P**	**Cl^-**	**Conductivity**
Borewell within premises	7.12	BDL	287	264	BDL	BDL	4.37	474
BIS IS 10500:2012 (Permissible limit in absence of alternative source)	6.5-8.5	-	-	2000	400	-	1000	-

Borewell analysis results indicates that the parameters in groundwater are within permissible limits as per BIS IS 10500:2012 drinking water standards.

e. RECOMMENDATIONS:

a) The unit shall apply for amended CTO as the domestic sewage generation within the unit premises is more than the permitted discharge capacity. Also amendments may be applied for permission to operate common STP for both Sugar & Distillery Divisions of the unit.

b) The unit shall maintain regular logbook for RO Reject fed into CPU of Distillery division.

c) The unit shall carry out detailed water audit of entire plant specially with respect to domestic water consumption.
d) The unit shall operate its ETP properly so as to comply with notified discharge norms after tertiary treatment prior to discharge into drain.
e) The unit shall get its CCA amended accordingly as it is diverting BRS reject, RO reject from CPU & ETP into Distillery.
f) Unit shall ensure colour coding of pipelines in ETP & process area.
g) The unit shall develop adequate green belt as per the condition of CCA.

VI. COMPLIANCE REPORT OF M/S BAJAJ HINDUSTAN SUGAR LTD., UNIT UTRAULA, ITAI MAIDA IBRAHIM, BALRAMPUR – 271607 (UP) BASED ON INSPECTION CARRIED OUT BY JOINT TEAM ON 30.12.2023.

a. General Details

The joint team visited the industrial complex of M/s Bajaj Hindustan Sugar Ltd., Unit Utraula, Itai Maida Ibrahim, Balrampur – 271607 (UP) on 30.12.2023 and found unit operating on the day of visit, having valid Consent to Operate to produce 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation only.

Name of Contact person	**Designation**	**Contact No & E- mail**
Sh. Rakesh Yadav	Unit Head	(+91) 9758801417
Spatial Co-ordinates		**Latitude:** 27.348388 **Longitude:** 82.318235
Year of commissioning		2007-2008
Standalone/ integrated (with co-generation) Sugar/ sugar refinery		Standalone Sugar (Double Sulphitation) with Co-generation
Co-generation capacity, MW		15
License capacity of sugar Mill		12000 TCD
Average actual crush rate (TCD)		As per DMRs provided by the unit for duration of 28th November - 30th December, 2023, 4000 TCD- (including stoppages) 3175 TCD- (Previous day)
Attached Distillery capacity		330 KLPD
Quantity of Juice/Syrup/BH diversion to distillery		643.25 MT/day (Molasses)

1.1. Consents & Authorization

i. The unit has obtained Consent to Operate issued by UPPCB dated 14.02.2022 under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 with a validity upto 31.12.2023 **(Refer Annexure – A1).** The unit has applied for renewal of CCA on 21.11.2023. The salient conditions of the said Consent to Operate are as follow:
   a. The unit shall carry out production of 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation only.
   b. The unit is permitted to discharge daily quantity of 50 KLD Domestic discharge after treatment in Sewage Treatment Plant (STP) & 2400 KLD Industrial discharge after treatment in Effluent Treatment Plant (ETP).

c. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
d. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc. should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory.
e. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
f. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
g. Flowmeter to be installed in all water abstraction points and usage of fresh water to be minimized.
h. The unit will file the renewal application at least 2 months prior to the expiry of this Order.
i. The unit shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
j. The Industry shall ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB.
k. Minimum 33 % of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order No. H-16405/220/2018/02 dt. 16.02.2018.

ii. The unit has obtained Consent to Operate issued by UPPCB dated 14.02.2022 under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 with a validity upto 31.12.2023 **(Refer Annexure –A2).** The salient conditions of the said Consent to Operate are as follow:
   a. The industry should ensure the operation of the Air Pollution Control Systems (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P. Act 1986 as amended.
   b. The industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

iii. Authorization has been issued to the unit by UPPCB dated 04.12.2020 under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 having validity up to 31.12.2025 **(Refer Annexure – A3).** The salient conditions of the said Authorization are as follow:

a. The authorization/ Registration is valid till the industry is having valid Consent as per the provisions of Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974.
b. Emissions from the Common/ Captive incinerator stack shall meet the prescribed standards under Environment Protection Act, 1986.

1.2. Groundwater abstraction details:

i. The Uttar Pradesh Ground Water Department (UPGWD) granted No Objection Certificate (NOC) to the unit for groundwater abstraction from four borewells, valid from 18.10.2021 to 17.10.2026 for each borewell. As per the conditions of NOC, the unit is permitted to abstract ground water maximum of 2160 KL/day. **(Refer Annexure – A4)**

Withdrawal permission:

S.N.	Bore-well No.	Date of energization	Rate of withdrawal (m^3/hr)	Max. permitted annual extraction	Maximum allowable running Hours per day
1	I	01.06.2010	180.00	81000m^3	3.00
2	II	14.12.1990	180.00	108000m^3	4.00
3	III	17.12.1990	180.00	135000 m^3	5.00
Total permitted withdrawal=			540.00	324000 m^3	-

1.3. Environmental Clearance

ii. For Sugar Unit
a. Consent to Establish (CTE) was issued to the unit by UPPCB on ----- prior to EIA Notification, 2006. Hence, EC is not applicable on the said unit.

iii. For Distillery Unit
a. Has accorded Environmental Clearance vide letter no. J-11011/604/2007.IA II (I) dated 17.09.2007 for setting of the Distillery plant of capacity 160 KLPD RS/ENA/Absolute Alcohol. **(Copy attached as Annexure-Ax)**
b. The above project has not been setup so far. Therefore, no comment on discharge etc. The validity of the Environmental Clearance has also been expired.

b. OPERATIONAL STATUS

S. No.	Particulars	
1.	**Start period of crushing season**	28.11.2023 (as informed by unit representatives)
2.	**No. of operational days at the time of inspection**	32
3.	**Operational status during visit**	Operational
4.	**Sources of fresh water**	
	e. Bore well/Tube well/ Any other & its No's	Tube-well – 03 nos.
	f. Flow meter Installation at wells	Yes

	g. Reading of Flow Meter during visit	Tube-well-1: 813771.0 m^3 Tube-well-2: 161412 m^3 (ETP Area) Tube-well-3: Flowmeter reading: 34.98m^3/hr & Totalizer = 518415.5 m^3 (colony)	
	h. Quantity of water withdrawal	592.94 KLD- Average	
5.	**Fresh water consumption- Average**		
	d. Sugar plant (Utility Section):	500.16 KLD (as per logbook from 28.11.2023 to 29.12.2023)	
	e. Co-generation/ Boiler section: (WTP-boiler make-up, regeneration, backwash, reject, Cooling tower make-up, Wet Scrubber make-up, Ash quenching)	Treated water is being re-used	
	Total Industrial	**500.16 KLD**	
	f. Residential/ Domestic	92.78 KLD	
	Total Fresh Water Consumption (including domestic) Log book maintained: Yes	592.94 KLD	
6.	**Specific water consumption,**	92.3 L/Ton of cane crushed	
7.	**Details of Hot & Cold-water recycling system**	**Number**	**Capacity m3**
	c. Hot water UGR	01	2100
	d. Cold water UGR and cooling towers	01	1350
	Waste water (Influent) generation	No separate flow meters installed at mill house, boiling house to calculate influent generation separately	
	Common / total influent generation.	**305.78 KLD -** as per ETP inlet logbook	
8.			
9.	**Waste water (Effluent) discharge**	**302.78 KLD -** as per ETP outlet logbook	
10.	**Specific effluent discharge**	75.6 L/Ton of cane crushed	
11.	**Treated effluent used from lagoon for irrigation, KLD**	Yes, treated effluent is being used for irrigation purpose. Quantum of irrigation water: 204.25 KLD (as per logbook data from 28th Nov-23 to 29th Dec-23)	
12.	**Spray Pond Overflow/ Process Cooling Tower overflow**	**Flow meter reading**	**Quantity of water**
	c. Flow meter Installation	Yes	825 KLD
	d. Provision of separate spray pond overflow treatment	Not Required (Refinery sugar process)	
13.	**Details of tube cleaning method adopted**	Hydro jet cleaning (mechanically)	
14.	**Availability of Hazardous tank to collect wash water generated during chemical/Mechanical cleaning of evaporator tubes.**	Chemical washing collection tank of 311 m^3 installed	

15.	Condensate polishing system (CPU) adopted by the factory (for boilers > 45 kg/cm^2 steam pressure)		Not Applicable, as the unit has installed 03 nos. of boiler having capacity of 42 kg/cm^2 steam pressure each	
	If yes, then provide the details of condensate polishing system			
	Quantity of excess condensate used as fresh water			
16.	**Construction of small pits with smooth inner surface with ceramic tiles in the centrifugal section**		Yes, near various pumps to collect gland cooling water for recirculation	
17.	**Mixing arrangement in equalization tank**		Yes	
18.	**Type of aeration in aeration tank**		Diffused aeration	
19.	**Tertiary treatment (Yes/No), give Details**		Yes, Sand filter- 01 no. (1.8 mtr. dia. x 2 mtr. height) & Activated Carbon filter- 01 no. (1.8 mtr. dia. x 2 mtr. height)	
20.	**Schematic diagram of ETP**	Bar screen chamber→ Oil & Grease separator→ Chemical mixing tank → Equalization tank → Primary Clarifier → Aeration tank with diffused aeration system → Secondary Clarifier → Sand Filter→ Activated Carbon Filter→ Treated effluent holding lagoon		
21.	**Rain water harvesting system adopted (Yes/No)**		Yes	
22.	**Treatment capacity of ETP**		1200 KLD	
23.	**Unit with sizes/ capacity/ retention time**		**CPCB charter**	**As per Industry**
	1. Bar screen Chamber		30 minutes	-
	2. Oil & grease trap- 7m x 5m x 2.35m		45 minutes	-
	3. Equalization tank with aeration, 15m x 9.5m x 3.5m		6 hrs	5.61 hrs.
	4. Primary Clarifier- 12.5 dia x 3 height		5-6 hrs	3.81 hrs.
	5. Aeration tank – 32m x 20 m x4 m		24-28 hrs	28.8 hrs.
	6. Secondary Clarifier – 12.5 dia x 3m height		7-8 hrs	3.8 hrs.
	7. Sand/multi grade filter- 1.8m dia x 2 m height		-	NA
	8. Activated carbon filter- 1.8 m dia x 2 m height		-	NA
	9. Sludge drying bed (06 nos.)- 7 x 5 x 1.75		-	NA
	10. Sludge decanter (01 nos.)		1200 m^3	
	Any further treatment after ETP (Yes)		No, only storage in lagoon	
24.	**Brief processing details (flow chart)**		Cane→ Milling→ Raw Juice→ Juice heater→ Juice sulphitor→ Juice heater →Clarifier → Clear Juice→ Evaporator→ Syrup sulphitor →Raw pan section→ Sugar→ Drying→ Bagging→ Conveying→ Storage godown	
25.	**ETP Analysis (Performance Parameters): Refer results and discussions section**			
26.	**Number of Piezo metric wells available in the unit premises:** 01 no.			
27.	**Storage of treated Effluent**			
	a. No. & size of lagoons		1 no. , Capacity= 12500 m3	

	b. Retention time	Suitable for 11 days as per of holding capacity for 12000 TCD capacity.
	c. Lagoon type- permeable/impermeable	Impermeable
28.	**Sludge Handling Process**	
	d. Sludge Digestion Method	No sludge Digestion found
	e. Sludge Drying Process	Sludge Drying Beds (06 nos.)
	f. Final Disposal of Sludge	Used as Manure
	d. Whether mechanical sludge handling system installed (Yes/ No)	Yes
29.	**Any Hazardous Substances (Yes/No), if yes, give details. (Quantity & way of Disposal)**	Yes, Hazardous Substances: category-5.1 of Schedule-1 (Used oil) Way of Disposal: Mixed with bagasse and burnt in boiler
30.	**Manpower employed for ETP operation & maintenance.**	Environment manager-01 Operator-03 Helper-01
31.	**Details of irrigation system & treated effluent used quantity**	
	9. Own land area for irrigation (Yes/No),	Yes, (12 Hectare)
	10. Farmer land area and their agreement. (Yes/No),	Yes, (225 Hectare area available), Number of farmers made agreement with the unit for crop irrigation: 176 (list attached)
	11. Net effluent generation left for Irrigation (KLD)	Yes
	12. Flow meter to measure amount of water used for irrigation.	2.5 Kms.
	13. Distance of land Area from the Unit (Km)	267 Hectare
	14. Total Available Area (Hectare)	Sandy loam
	15. Soil Texture of land (Sandy, Sandy loam, Loam, Clay loam, Clay)	Loading rate as per MoEF&CC Gazette notification dated 14.01.2016:
	16. Crop area under effluent application	Sandy -225-280 m3/Ha/Day
32.	**Cleaning mechanism at Mills and factory floor**	Sandy loam- 170-225 m3/Ha/Day
33.	**Color coding of pipelines for water distribution network**	Sugarcane, Mustered
34.	**Route to reach Ganga**	NA

Sewage management section

35.	STP status	Installed: yes (50 KLD) Operational: yes
36.	Flow meter/ v-notch installed at inlet of STP	No
37.	Flow meter/ v-notch installed at outlet of STP	Yes. Type: electromagnetic

	Logbook maintained: Yes	Calibration details: Instantaneous Reading: 6.34 m^3/hr Totalizer Reading: 53422.0 m^3
38.	Quantity of sewage generated	Not available
39.	Quantity of treated sewage	Logbook not maintained
40.	Quantity of recycled treated sewage	Not available
41.	Quantity of treated sewage discharged	Logbook not maintained
42.	Mode of discharge	Pipeline
43.	Discharge in	Irrigation & Discharge in drain

c. CONCLUSIONS:

1. The unit M/s Bajaj Hindustan Sugar Limited- Utraula, Village- Itaimaida, Post- Shriduttganj, Tehsil Utraula, Distt.- Balrampur, BALRAMPUR, 271607 is engaged in production of Sugar by Double Sulphatisation method with consented capacity of 12000 TCD.
2. The unit has started its crushing season 2023-24 on 28th November, 2023 and the unit found operational on the date of visit i.e. 30th December 2023 at crushing rate of 4130TCD against the consented capacity of 12000TCD.
3. The unit is having valid Consent to Operate under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 (as amended) and under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 (as amended) for discharge of effluent, both valid up to **31.12.2023**.
4. The unit is also having valid Authorization issued under the provisions of Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 for storage and disposal of hazardous wastes valid up to **31.12.2025.**
5. As per Daily Manufacturing Reports (DMRs) provided by the unit, the average actual crush rate (TCD) is 4021.6 TCD (for duration of 28th November - 30th December, 2023), against the consented capacity of 12000 TCD.
6. The unit is a standalone sugar unit with 15 MW cogeneration power plant for in-house activity in sugar manufacturing process.
7. Unit is manufacturing Sugar with double sulphatisation method hence SO_2 gas cooling is required therefore, unit has installed separate Sulphur Recovery System (SRS) of 1000KLD for sulphur removal.
8. The unit is having 03 boilers with capacity of 90 TPH each. All 03 boilers are equipped with common Wet scrubber and common stack having height of 65mtr from ground level.
9. All the effluent generated from mill house, boiling house and DM water plant was going to ETP inlet by gravity through open channels. The cooling tower overflow was going to SRS and outlet of SRS was discharged into equalization tank of ETP.
10. The unit has setup environmental laboratory and have maintained the ETP log book for daily analysis of effluent parameters.
11. The fly ash and boiler ash is transported by trolleys and used for filling of low lying area. The unit has provided record of ash generation and transportation. Average ash generation per day is 180TPD. The average ash quantity being disposed in low lying area is about 20.3 MT/Day.
    It was observed that the unit has maintained the record of Press mud generation (**187.3 MT/Day**) and the press mud is being provided to local farmers as organic manure.
12. The unit has total two underground reservoirs (UGR) one each for hot water and cold water recirculation system having capacities of 2100 m^3 and 1350 m^3 respectively.

13. The joint team observed that unit is storing the treated effluent into a lagoon of 12500m3 capacity, from there it is provided to farmers for irrigation purpose. Unit has formulated an irrigation management plan according to which 225 Hectare area is available for irrigation catering the need of 176 farmers for crop irrigation and the unit is having agreement for the same. There is a separate meter to measure the quantity of treated effluent used for irrigation purpose. As calculated, the unit is supplying approximately 50 L/ Ton of cane crushed treated water for irrigation purpose.
14. The calculated specific fresh water consumption is 92.3 L/ Ton of cane crushed.
15. The unit has total three bore-wells for fresh water abstraction and installed 02 Piezometer (01 at Sugar mill & 01 at Co-gen) to monitor the ground water level. All bore-wells are being used to meet the fresh water requirement, which was located at different places within the premises for sugar unit. The details are as below:

Table 3: Details of bore-wells installed at M/s Bajaj Hindustan Sugar Limited- Utraula, Village- Itaimaida, Post- Shriduttganj, Tehsil Utraula, Distt.- Balrampur (U.P.)

S.No.	Borewell No.	Location	Flow meter reading	Used for
1.	Borewell No.-01	Near DM Plant	Totalizer = 813771 m^3	Sugar manufacturing process
2.	Borewell No.-02	ETP Area	Totalizer = 161412 m^3	Stand By
3.	Borewell No.-03	Colony	Totalizer = 518415.5 m^3 (34.98 m^3/hr)	Residential

16. Flowmeter installed at all 03 bore-wells and found operational at the time of inspection by joint team. Logbooks for bore-wells were also maintained.
17. The unit is having permission to abstract total 2160 m^3/day of groundwater from three existing bore-wells as per No Objection Certificate (NOC) from Uttar Pradesh Ground Water Department (UPGWD), which is valid up to 17.10.24. Average Ground water abstraction is 592.94 m^3/day, which is within the permissible limit.
18. Ground water samples from 01 bore-well (ETP area) installed in the unit premises & 01 Ground water sample from handpump located at cane yard were collected.
19. The unit has installed Sewage Treatment Plant (STP) having capacity of 50 KLD, which is based on Fluidized Aerobic Bio (FAB) Reactor technology for the treatment of domestic waste water generated from its residential colony/mill staff. The STP was found operational & treated water was being used in the gardening on the day of visit. The treatment scheme is as follow:
    Equalization tank→ FAB Reactor 1&2→ tube settler→ Sludge holding Tank→ Filter press machine→ Filter feed tank→ MGF→ ACF→ UV→Treated water tank
20. The unit has installed an Effluent Treatment Plant with capacity of 1200 KLD and found operational at the time of inspection. The ETP comprises of the following units:
    Effluent channel→ Bar screen chamber→ Oil & Grease tank→ Chemical dosing→ Equalization tank with diffused aeration → Primary Clarifier → Aeration Tank→ Secondary Clarifier→ Activated Carbon filter→ Sand filter→ Sludge Drying beds & sludge decanter→ Treated water storage lagoon.
21. The ETP outlet drain was found completely dry and was also found blocked by cemented walls. The final discharge point towards the open land near the cane yard area was found dry.
22. The ETP has provision of diffused aeration system in equalization tank.

23. The joint team has collected effluent samples from various subunits of ETP for performance evaluation of ETP i.e. Equalization tank, primary clarifier outlet, aeration tank, secondary clarifier outlet, ETP outlet after filtration as well as treated effluent storage lagoon.
24. It was observed that the unit has a lagoon for storage of treated water having capacity of 12500 m^3 which seems to be adequate (800 KLD x 15 Days= 12500 m^3).
25. The unit is complying w.r.t. quantity of final treated effluent discharge norms as the treated effluent discharge i.e. **75.6 L/t of cane** against the notified norm of 200 Liter/ton of cane crushed.
26. The unit has 06 nos. of Sludge Drying Beds (SDB), which are being used for dewatering of sludge and drying. Also, a decanter of 1200m^3 is installed. Dried sludge is provided to local farmers as organic manure.
27. Lots of shrubs and vegetation was found in the ETP Area.

d. RESULTS AND DISCUSSIONS:

Analysis results of sample collected from Effluent Treatment Plant (ETP)

Parameters in mg/l except pH, Color in color units

Sample Analysis	**pH**	**COD**	**BOD**	**TSS**	**TDS**	**Color**	**SO_4^{2-}**	**Oil & Grease**	**MLSS/ MLVSS**
ETP Equalisation Tank	9.19	1605	950	936	3189	75	286	-	-
Primary clarifier outlet	6.36	1400	825	553	3557	50	305	-	-
ETP Aeration tank	-	-	-	-	-	-	-	-	2020/ 1686
Secondary clarifier outlet	7.87	123	26.2	271	2598	75	260	-	-
ETP Outlet (After filtration)	8.06	127	26.5	**207**	**2599**	75	367	6.74	-
SRS inlet	6.38	1055	642	327	4272	35	316	-	-
SRS outlet	12	868	597	302	4298	75	300	-	-
Lagoon	7.8	159	42.3	**108**	**2499**	25	295	-	-
Notified standards for land disposal under E(P)A Rules, 1986	**5.5 - 8.5**	**250**	**100**	**100**	**2100**	-	-	**10**	-

As per the analysis results of the sample collected from the treated effluent lagoon the unit was found non-complying and marginally exceeding the notified discharge standards under Environment (Protection) Rules [E(P)A],1986 w.r.t. TSS (108mg/l against norm of 100mg/l) and TDS (2499mg/l against norm of 2100mg/l).

Table: Analysis results of sample collected from STP inlet and outlet

(All Parameters in mg/l except pH, Color in color units.)

Location	pH	COD	BOD	TSS	TDS	Color	SO_4^{2-}	$PO_4 – P$	Cl^-
STP Inlet	7.45	122	35.2	NA	744	NA	28.7	BDL	53.6
STP Outlet	7.68	76.5	21.8	NA	739	NA	20.8	BDL	50.9
Notified standards as per consent	**-**	**250**	**30**	**100**	**-**	**-**	**-**	**-**	**-**

As per the analysis results the STP was found complying with the consented discharge norms but the inlet characteristics are not reflecting typical sewage characteristics, it appears to be diluted sewage.

Table: Analysis results of sample collected from borewell

(All Parameters in mg/l except pH, Color in color units.)

Location	pH	COD	TS	TDS	SO_4^{2-}	$PO_4 – P$	Cl^-	Conductivity
Borewell within premises (in ETP area)	6.74	BDL	480	461	19.7	BDL	12.8	737
Handpump in cane yard	6.95	6.19	708	661	63.9	0.06	31.6	1013
BIS IS 10500:2012 (Permissible limit in absence of alternative source)	**6.5-8.5**	**-**	**-**	**2000**	**400**	**-**	**1000**	**-**

As per the analysis results the parameters of groundwater from the borewell of the industrial premises are within the permissible limits as per BIS IS 10500:2012 Drinking water standards. However, the analysis results of sample from handpump in cane yard shows COD (6.19mg/l) making it unfit for drinking purpose.

e. RECOMMENDATIONS:

1. The industry shall install electromagnetic flowmeter at STP Inlet and shall maintain logbooks for STP Inlet & Outlet.
2. The unit improve overall operation and maintenance of STP and dismantle all flexible pipes in the STP except one to be used for gardening purpose.
3. Unit shall ensure colour coding on pipelines in ETP & process area.
4. Unit shall ensure to operate its ETP optimally in order to comply with notified discharge norms.
5. The unit shall improve the housekeeping of the ETP area by cleaning the shrubs and vegetation and develop landscaping around ETP.
6. The unit shall obtain valid CCA to operate from UPPCB.

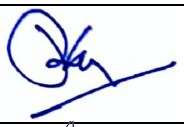
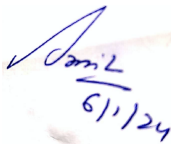
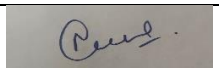
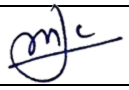
Action Taken Report w.r.t previous report of Joint Committee:

That in pursuance to the Joint Committee Report, a show cause notice dated 01.11.2023 has been issued by Uttar Pradesh Pollution Control Board against the responsible service stations i.e. M/s M/s. Amit Motors Pvt Ltd., near railway crossing, Sirasiya Road, Balrampur and M/s. Anand Motors Agencies, Bhagwati Ganj, Balrampur in question for imposition of Environmental Compensation of Rs. 10000/- per day in accordance with the Guideline

prepared by CPCB titled as "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to utilize the Fund" and closure for operation of the service station by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. The copy of the Show Cause Notices dated 01.11.2023 are being annexed herewith as Annexure-1 & 2 to this report.

That in pursuance to show cause notice dated 01.11.2023, Uttar Pradesh Pollution Control Board vide letter dated 05.01.2024 has issued closure order under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and imposed the environmental compensation of Rs 7.0 Lacs each against the both responsible service stations i.e. M/s M/s. Amit Motors Pvt Ltd., near railway crossing, Sirasiya Road, Balrampur and M/s. Anand Motors Agencies, Bhagwati Ganj, Balrampur in question for operation of the service station by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. The copy of the Closure order dated 05.01.2024 are being annexed herewith as Annexure-3 & 4 to this report.

JOINT COMMITTEE MEMBERS:

Name of the inspecting officers	Designation	Signature
Dr. Ram Karan	Chief Environmental Officer, Uttar Pradesh Pollution Control Board (UPPCB), Lucknow	
Sh. Rajender Bahadur	Sub-Divisional Magistrate, Balrampur	
Dr. A.K. Gupta	Scientist 'E', Ministry of Environment, Forest & Climate Change, Govt. of India, Regional Office, Lucknow	
Ms. Reena Satavan	Scientist 'E', Central Pollution Control Board (CPCB), Delhi	
Sh. T.N.Singh	UPPCB, Regional Officer- Basti	

PHOTOGRAPHS OF 03 UNITS:

M/s Balrampur Chini Mills Ltd., Balrampur, PO & Dist : Balrampur – 271201 (UP)

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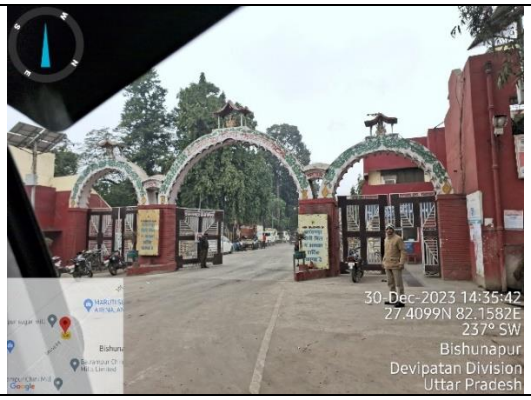
<tr><td> 
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<tr><td>Main Gate</td><td>Manufacturing Area</td></tr>
<tr><td> 
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<tr><td>ETP Inlet Flowmeter</td><td>Environmental Laboratory</td></tr>
<tr><td> 
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<tr><td>Oil Skimmer</td><td>Equalization Tank</td></tr>
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pH Correction

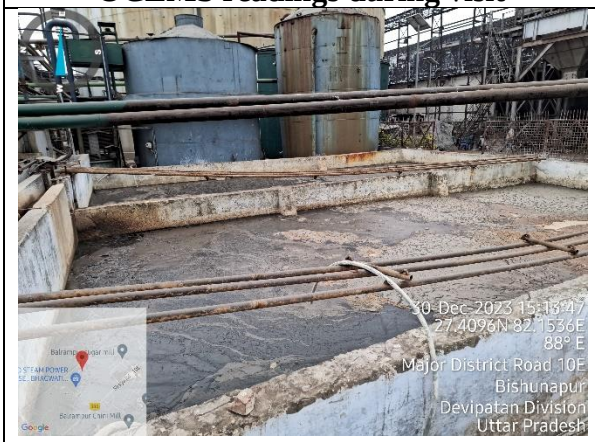
Lamella Settler Chemical Dosing Tank

MGF & ACF Filters

Chlorine Dosing Tanks

OCEMS readings during visit

OCEMS readings during visit



Sludge Drying Beds

Sludge Decanter

	
ETP Outlet flowmeter	**CPU Outlet flowmeter**
	
Final Discharge Drain	**RO 1 Permeate flowmeter**
	
Aeration Tank	**Boiler Ash**

M/s Balrampur Chini Mills Ltd. (Chemical Division) (Distillery unit), Balrampur, PO & Dist : Balrampur – 271201 (UP)

	
Main Gate	**Manufacturing Area**
	
RO 2 Permeate Flowmeter	**RO 2 Reject Flowmeter**
	
RO 1 Permeate Flowmeter	**RO 2 Reject Flowmeter**

UV Outlet Flowmeter

Equalization Tank 1 Flowmeter

Equalization Tank 2 Flowmeter

Equalization tank 2

Equalization tank 1

Boiler House

Baggase Storage

Granulation Plant

	
Borewell 2	**Borewell 1**
	
Lagoon	

M/s Bajaj Hindustan Sugar Ltd., Unit Utraula, Itai Maida Ibrahim, Balrampur – 271607 (UP)

Main Gate

Cooling Tower

Oil & Grease trap

Equalization tank

OCEMS Arrangement

Secondary Clarifier

MGS & ACF Filters

OCEMS readings during visit

ETP Outlet

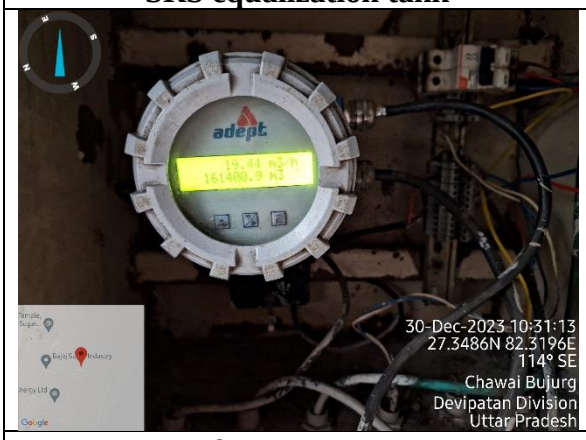
Aeration Tank

Ash disposal within ETP premises

ETP Laboratory

SRS equalization tank

SRS Inlet to Equalization Tank



Borewell flowmeter (near ETP)

SRS Inlet Flowmeter

ETP Inlet

Lagoon

Final Outlet

Ash holding trolley

Lagoon outlet flowmeter

Baggase Storage

Storm water arrangement near ETP

STP

Annexure-I

Item Nos. 01 & 02 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(BY HYBRID MODE)

Original Application No. 912/2022
And
Original Application No. 913/2022

Manav Sewa Sansthan & Anr. Applicant(s)

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 27.03.2023

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Rahul Choudhary, Advocate.

Respondent: Mr. Pradeep Misra & Mr. Daleep Dhyani, Advocates for UPPCB.

ORDER

1. These two applications involve identical grievance against two Sugar Mills - Balrampur Chini Mills Ltd at Village-Bishunipur, Tehsil & District-Balrampur, Uttar Pradesh and Bajaj Hindustan Sugar Mills located at Tehsil Utraula, Block Shriduttganj, District Balrampur, Uttar Pradesh. It is alleged that both the units are discharging untreated industrial effluents in storm water drain/nala which is then released into the Suwaon Nala, a rain fed rivulet connected with the Rapti River, which forms part of the Ganga River basin, in District Balrampur, UP.

2. The applicant has referred to earlier order of the Tribunal dated 27.04.2017 in *O.A. No. 337/2016, Shailesh Singh v. State of Uttar Pradesh* by which the Tribunal considered similar grievance against

Balrampur Chini Mills Ltd. Finding violations, the Tribunal directed remedial action, including payment of compensation as mentioned in the said order. The applicant has annexed samples of waste water in the vicinity of the units showing exceedance of parameters. It is stated that as per EC condition, the unit has to be ZLD and use effluents in its process instead of discharging the same into the stream, as is being done. The applicant has also annexed a copy of representation dated 09.07.2022, addressed to the statutory regulators on which CPCB asked the State PCB vide letter dated 22.07.2022 to look into the matter and take remedial action in respect of both the units-Balrampur Chini Mills as well as Bajaj Hindustan Sugar Mills.

3. Vide order dated 23.12.2022, the Tribunal considered the matter and constituted a joint Committee of CPCB, State PCB and District Magistrate, Balrampur to take remedial action and furnish a report to this Tribunal about the compliance status of the industries in question with reference to consent conditions, particularly ZLD condition and mode of disposal of effluents.

4. Accordingly, State PCB has filed its report dated 21.03.2023 with following observations and recommendations:

"Observations:

1. *The unit has provided display board regarding hazardous waste generated outside the main factory gate, on quantity and nature of hazardous chemicals being used in the plant, water and air emissions and solid waste generated within the factory premises in compliance of Hon'ble Supreme Court order dated 14.10.2003 in the matter of Writ petition © No. 657/1995 (Research Foundation for Science, Technology and Natural Resource Policy Vs Union of India & Ors).*
2. *The unit has installed in 2006 and as per EIA notification 1994 the unit was excluded from procedure to obtain NOC from SEIAA. Hence the unit was exempted for the NOC from*

SEIAA. Notification in this regard attached as Annexure-2 for reference.

3. *The unit has obtained the NOC from UPPCB in 2005 and 2006 for 33 Megawatt electricity generation through co-generation power plant mode. The unit has valid consent under Air, Water Act and Authorization for handling of Hazardous waste from UPPCB. Copy attached as Annexure-3, 4 & 5 for reference.*

4. *The unit has obtained NOC from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh, which is valid up to 17/10/2026. Attached as Annexure-6 for reference.*

5. *The unit has 03 boilers with capacity 90 TPH each for power generation and utilities. Emission from boilers is vented through combined stack of 60 m height. Boiler is equipped with Wet Scrubber as APCD.*

6. *During inspection, it was found that the unit has installed monkey ladder which is unsafe for stack emission monitoring for the flue gas and not aligned with the prescribed guideline of CPCB. Unit has submitted an undertaking for the installation of the circular ladder on the existing stack as per CPCB guideline. Attached as Annexure-7 for reference.*

7. *The unit has infrastructure of co-generation of power of 33 MW with combination of Sugar production. During inspection, the unit was in operation for crushing season FY 2022-23. As informed by the unit representative, the unit has started its cane crushing on 04.12.2022 for the current crushing season (2022-23).*

8. *The unit has presently three (03) bore wells to meet its fresh water requirement. Electromagnetic water meter is installed in each bore wells. Log book of fresh water consumption is maintained. Copy attached as Annexure-8 for reference.*

9. *The unit has installed 02 rain water harvesting pit within premises and adopted 0.6280 hectare pond area of the nearby village with agreement from Gram Pradhan. Copy attached as Annexure-9 for reference.*

10. *The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS is connected with UPPCB and CPCB server. On the day of inspection, OCEMS was found functional. Login credentials of the OCEMES attached as Annexure-10 for reference.*

11. *The unit has informed that the unit has got monitored particulate matter in stack emission and wastewater and noise monitoring by the third party once in a year. Copy of the report annexed as Annexure 11 for reference.*

12. *Calibration certificate of OCEMS installed for stack emission and ETP is attached as Annexure-11a for reference.*

13. *The unit has constructed a lagoon with capacity 12,500 m' for storage of treated effluent. It is informed by unit representative; treated effluent is being used by local farmers for irrigation purpose which is transported via closed pipeline.*

14. *The unit had got prepared irrigation management plan from National Sugar Institute, Kanpur, Uttar Pradesh, India for utilization of treated waste water in irrigation. Copy annexed as Annexure-12 for reference.*

15. *The unit has installed sulphate removal system to remove Sulphur form effluent and treated effluent was goes to ETP for further treatment.*

16. *During inspection, it was observed that wastewater generated from sugar and captive power plant from various activities i.e. washing, cleaning and process are treated through ETP and stored in storage tank. Further it was distributed to the farmer for the use of irrigation in agriculture land. Sample from the outlet of ETP was collected by CPCB Lucknow. Analysis results are presented below:*

Sampling Location	***Parameters***				
	pH	***TSS (mg/l)***	***BOD (mg/l)***	***COD (mg/l)***	***Oil and Grease (mg/l)***
ETP Outlet	*7.44*	*26.1*	*20.6*	*110*	*BDL*
Consented condition	*5.55-8.5*	*100*	*30*	*250*	*10*

17. *It is evident from the results that outlet of combined ETP for sugar and energy unit are meeting with the stipulated norms with respect of consented parameter.*

18. *During inspection it was observed that the unit is using treated wastewater for dust separation system in coal handling plant, on road for suppression of dust and for irrigation the green belt developed by the plant.*

19. *The unit has installed combined Sewage Treatment Plant (STP) for township of Energy and Sugar unit for treatment of domestic wastewater.*

20. *The unit has consent for the disposal of fly ash in low lying area.*

Visit of Satnaryia nala:

Satnaryia Nala originated from a pond of river approximate 0.5 km from Unit in west north direction from village Patwaria. A storm water drain/local drain which's carrying domestic waste water and passes nearby area of of M/s Bajaj Hidusthan Limited, discharging into Satnaryia Nala. Further this nala travels approximate 2-3 Km and meets to River Aami at Dhansi Village. Committee had decided to collect the environmental sample from Satnaryia nala to before confluence to R. Aami to

evaluate the impact of industrial discharge through Satnaryia nala.

The analysis results of Satnaryia drain for pollution sensitive parameter are as under:
pH- 7.81,
TSS- 12.3 mg/L,
TDS- 395 mg/L,
Sulphate as $S04^{2}$-74.9 mg/L,
Phosphate - < 1.5 mg/L,
Nitrate- < 2.2 mg/L,
COD- 16.3 and
BOD- < 5 mg/L.

From the analysis of sample collected from Satnaryia drain, which was claimed by complainant, is getting pollutant because of discharge of untreated wastewater from M/s Bajaj Hindusthan Limited, it apperars that none of the pollutant as per the general discharge standard under Environment (Protection) Act, 1986 found exceeding the limit. Aquatic animal including Fish as well as Pyto planton including Nymphaea lotus (white lotus) found in the Satnaryia drain. The drain was not looking like a wastewater drain but it was like a natural strom water drain and no traces of industral dischage found during visit.

During visit to the M/s Bajaj Hindusthan Limited the all the strom water drain leading to outside the primeses were found dry. A natuarl strom water drain near the boundary wall of unit seen without water. During visit to Satnaryia drain, it was found that the flow of this drain discontniue at many palces.

Conclusion and Recommendations:

Conclusion:

1) *As such no outlet treated/untreated industrial effluent of M/s Bajaj Hindusthan Limited was found mixing with Satnaryia nala during visit to site, which has been further confirmed by the analysis of drain water quality. Evidences indicates that no traces of the industrial discharge into Satnariya nala.*

2) *During inspection of Satnaryia drain, aquatic animal including Fish and pyto planton including Nymphaea lotus (white lotus) were observed in this drain. It is evident that no untreated wastewater is being discharge by the unit in to the drain.*

3) *As per the prevailing consent condition under the Water Act the unit is complying.*

Recommendation

1) *The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline.*

2) *The unit shall maintain the preventive measure to control the fugitive emission in bagasse handling area.*

3) *The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.**"***

5. Against the above, the applicant has filed response dated 25.03.2023 as follows:-

"A. Response to observations of the Joint Committee with respect to Bajaj Hindusthan Ltd.

4. *That at the outset it is submitted that the Joint Committee Report in the present case cannot be relied upon as it appears to have been conducted for a different unit of Bajaj Hindusthan Sugar and Industries Ltd. located in District Basti, while the subject matter of the present Application is Bajaj Hindusthan Sugar and Industries Ltd. located in District Balrampur. Further, the inspection report suggests that the same was conducted only for the sugar division of Bajaj Hindusthan Sugar and Industries Ltd. and not for Distillery unit of the industry.*

No site visit has been conducted to the distillery unit of Bajaj Hindusthan Sugar and Industries Ltd.

5. *That the Joint Committee Report has stated in its title that the site visit report is with regard to "M/s Bajaj Hindusthan Limited (Sugar Division), Village Itaimaida, Utraula, Balrampur" (Page 127). The title of the Report clearly states that site visit has only been conducted to the 'Sugar Division' of Bajaj Hindusthan.*

6. *That further, a perusal of the observations made by the Joint Committee, mentioned in the Report only pertain to the sugar production unit of Bajaj Hindusthan and no observations have been mentioned regarding the distillery unit of Bajaj Hindusthan (refer Para 16, 17).*

7. *It is submitted that the Applicants had pointed out violations by the distillery unit of Bajaj Hindusthan, which the Joint Committee has failed to look into.*

8. *That the Applicants had stated that the distillery unit of Bajaj Hindusthan Sugar and Industries Ltd. is being operated in violation of the following:*

a. *Conditions of the Environmental Clearance granted to the unit that provide that no effluent shall be discharged outside the factory premises and zero discharge shall be strictly followed;*

b. *Section 24 of the Water (Prevention and Control of Pollution) Act, 1974 which prohibits use of a stream or a well for disposal of polluting matter;*

c. *Draft Indicative Guidelines on "Techno – Economic Feasibility of Implementation of Zero Liquid Discharge (ZLD) for Water Polluting Industries" issued by the Central Pollution Control Board in 2014 also proposed to makes it mandatory for sugar mills as well as distilleries to comply with zero-liquid discharge norms.*

9. *That however, the Joint Committee failed to look into the operation of the distillery unit and as per their own admission, has only visited and prepared a report for the 'Sugar Division' of the Bajaj Hindusthan Sugar and Industries Ltd.*

Satnaryia Nala, from where the Joint Committee took water samples is located near Bajaj Hindusthan unit, District Basti, however the subject-matter of the present Original Application is Suwaon Nala, District Balrampur

10. *That the Joint Committee has stated (at Page 131) that it collected water samples from Satnaryia Nala, which meets Aami River at Dhansi Village. These water samples were collected from Satnaryia Nala before its confluence into River Aami. The Joint Committee has also provided a Google map (at Page 132) which also shows the Bajaj Hindusthan unit of District Basti along with Satnaryia Nala and River Aami, which is not the subject-matter of the present Original Application. The subject matter of the present Original Application is discharge of effleunts in Suwaon Nala located in District Balrampur.*

11. *It is submitted that Satnaryia Nala and River Aami are not located near Bajaj Hindusthan unit in District Balrampur, but near the Bajaj Hindusthan unit located in District Basti, which is at a distance of approximately 100 kilometres from the unit which is the subject matter of the present Original Application. The Applicants had raised the issue of violations by the Bajaj Hindusthan unit of District Balrampur and not of District Basti. This is corroborated by Uttar Pradesh Pollution Control Board itself in its Report titled "Action plan for restoration of polluted stretch of River Aami from Rudhauli, Basti to Sohgaura, Gorakhpur" which clearly mentions at multiple points that Satnaryia Nala is located in District Basti.*

Copy of the Report titled "Action plan for restoration of polluted stretch of River Aami from Rudhauli, Basti to Sohgaura, Gorakhpur" of UPPCB is annexed herewith as ANNEXURE A-1.

12. *That this raises doubts upon the veracity of the Report and whether the site visit was conducted at the Bajaj Hindusthan unit under question in this Original Application or at the District Basti unit.*

The water sample analysis reports of Central Pollution Control Board relied upon by the Joint Committee only pertain to the ETP outlet only from sugar and power plant unit and also does not mention the date/ location of the analysis

13. *That the Joint Committee in its report (at Para 16, Page 130) has relied upon the samples taken by CPCB from the outlet of Effluent Treatment Plant (ETP) of sugar and captive power plant. It is the case of the Applicants that CPCB limited its analysis to only the discharge at the outlet of Effluent Treatment Plant (ETP) and not other locations and that too only from the sugar and captive power plant and not from the distillery.*

14. *That this analysis by CPCB is incomplete as it does not take into account the wastewater discharge from the distillery unit of Bajaj Hindusthan and has only focused on the sugar and captive power plant. Secondly, CPCB has only analysed the outlet of Effluent Treatment Plant (ETP) and other locations (as also mentioned in the Original Application) have not been analysed.*

15. *That the Joint Committee has also failed to provide details of the water sample analysis by CPCB i.e. date and year of analysis, laboratory which conducted the analysis and has also failed to annex the reports.*

16. *Therefore, reliance upon these analysis reports cannot be placed as it does not provide complete information about the wastewater discharge at all the locations.*

17. *That even if we consider the sample collection by the CPCB to be the sample collected by the Joint Committee, the CPCB should have collected samples from locations other than the ETP outlet point such as:*

    i. *ETP inlet;*
    ii. *Aeration tank of ETP;*
    iii. *Equalization tank;*
    iv. *ETP lagoon;*
    v. *Storage lagoon;*
    vi. *Groundwater sources such as borewells, handpumps.*

18. *That the CPCB has also not analysed the water samples as per the standards mandatory under the Environment (Protection) Rules, 1986 and has only undertaken analysis of some of the parameters mentioned under the Environment (Protection) Rules, 1986.*

The Joint Committee has relied upon water samples analysis report undertaken for the project proponent to conclude that no pollutants were found in the effluents

19. *That the Joint Committee has relied upon the reports prepared for the project proponent to conclude that no pollutants were found in the effluent discharge of the Bajaj Hindusthan unit (Reports at Page 194 to Page 205).*

20. *That the Joint Committee Report states that:*

> *"11. The unit has informed that the unit has got monitored particulate matter in stack emission and wastewater and noise monitoring by the third party once in a year. Copy of the report annexed as Annexure 11 for reference" (Page 130).*

21. *That the Joint Committee has relied upon water sample analysis reports for Bajaj Hindusthan Sugar and Industries Ltd. which were undertaken by the project proponent itself and not at the behest of the Joint Committee. It is the submission of the Applicants that the water sample analysis conducted by the project proponent has a possibility of bias.*

22. *That the water sample analysis reports for Bajaj Hindusthan Sugar and Industries Ltd. mention that the samples were drawn on 09.12.2022 and the analysis duration was from 10.12.2022 to 16.12.2022. However, the site visit to Bajaj Hindusthan Sugar and Industries Ltd. was conducted by the Joint Committee on 27.01.2023.*

23. *That in the absence of any water analysis done by the Joint Committee, it is misleading on its part to conclude that no pollutants have been found in the water around Bajaj Hindusthan and that the water samples were within the standards defined under Environment (Protection) Rules, 1986.*

The Joint Committee has not analysed water samples from other locations, except Satnaryia Nala which is not the subject matter of the present Original Applications

24. *That the Joint Committee has only conducted its independent water sample analysis for the Satnaryia Nala (Page 131) and no analysis has been conducted for other locations, as were pointed out by the Applicants in the Original Application to having pollutants in excess of the standards defined under Environment (Protection) Rules, 1986.*

25. *Without prejudice to the fact that the location from where samples were collected is not the subject matter of this Original Application, the Joint Committee should have collected samples from locations other than Satnaryia Nala as well such as:*

    i. ETP inlet;
    ii. Aeration tank of ETP;
    iii. Equalization tank;
    iv. ETP lagoon;
    v. Storage lagoon;
    vi. vi. Groundwater sources such as borewells, handpumps.

26. *That in the absence of analysis of water samples from other locations, the Joint Committee cannot conclude that no pollutants were found in the effluents discharged from the unit.*

The Joint Committee on several aspects has relied on the statement of the Bajaj Hindusthan Sugar Industries Ltd.

27. *That the Joint Committee has relied on the information given by one of the representative of Bajaj Hindusthan Sugar Industries Ltd. that the treated water from the effluents is being re-used:*

"13...It is informed by unit representative; treated effluent is being used by local farmers for irrigation purposes which is transported via closed pipeline". (Page 130).

28. *That the Joint Committee has not provided any other information regarding discharge of effluents, except what was informed by the representative of Balrampur Chini Mills Ltd.*

It is not clear from the Joint Committee Report whether the Environmental Clearance condition of Zero Liquid Discharge has been complied with, despite clear direction by this Hon'ble Tribunal to look into the same

29. *That the Environmental Clearance dated 17.09.2007 granted to Bajaj Hindusthan stated that the unit will function on Zero Liquid Discharge system and that:*

"No effluent shall be discharged outside the factory premises and zero discharge shall be strictly followed."

30. *However, it is not clear from the Joint Committee Report whether the unit is functioning on Zero Liquid Discharge system.*

31. *That the Joint Committee has failed to clarify the same despite a clear direction from this Hon'ble Tribunal in its Order dated 23.12.2022 that:*

"The report may cover compliance of both the industries with reference to the consent conditions, ***particularly ZLD condition*** *and consented mode of disposal of effluents. "*

No opportunity given to the Applicants to represent before the Joint Committee

32. *That the Applicants had sent an email dated 24.12.2022 to the District Collector, Balrampur and Member Secretary, UPPCB requesting that the Applicants may be informed of the date of the site visit, so that the Applicants' issues are also considered by the Joint Committee. However, the Applicants were not informed of the site visits and the same were conducted in absence of the Applicants.*

Copy of the email dated 24.12.2022 sent by the Applicants to Collector, Balrampur and Member Secretary, UPPCB is annexed herewith as ***ANNEXURE A-2.***

B. Response to observations of the Joint Committee with respect to Balrampur Chini Mills Ltd.

The water sample analysis reports of Central Pollution Control Board relied upon by the Joint Committee only pertain to the ETP outlet only from sugar and power plant unit and also does not mention the date/ location of the analysis

33. *That the Joint Committee in its report (at Para 13, Page 221) has relied upon the samples taken by CPCB from the outlet of*

Effluent Treatment Plant (ETP) of sugar and captive power plant. It is the case of the Applicants that CPCB limited its analysis to only the discharge at the outlet of Effluent Treatment Plant (ETP) and not other locations and that too only from the sugar and captive power plant and not from the distillery.

34. *That this analysis by CPCB is incomplete as it does not take into account the wastewater discharge from the distillery unit of Balrampur Chini Mills and has only focused on the sugar and captive power plant. Secondly, CPCB has only analysed the outlet of Effluent Treatment Plant (ETP) and other locations (as also mentioned in the Original Application) have not been analysed.*

35. *That the Joint Committee has also failed to provide details of the water sample analysis by CPCB i.e. date and year of analysis, laboratory which conducted the analysis and has also failed to annex the reports.*

36. *Therefore, reliance upon these analysis reports cannot be placed as it does not provide complete information about the wastewater discharge at all the locations.*

37. *That the CPCB should have collected samples from locations other than the ETP outlet point such as:*

    vii. ETP inlet;
    viii. Aeration tank of ETP;
    ix. Equalization tank;
    x. ETP lagoon;
    xi. Storage lagoon;
    xii. Groundwater sources such as borewells, handpumps.

38. *That the CPCB has also not analysed the water samples as per the standards mandatory under the Environment (Protection) Rules, 1986 and has only undertaken analysis of some of the parameters mentioned under the Environment (Protection) Rules, 1986.*

The Joint Committee has relied upon water samples analysis report undertaken for the project proponent to conclude that no pollutants were found in the effluents

39. *That the Joint Committee has failed to collect water samples on its own and has only relied upon the water sample analysis reports prepared for the project proponent itself.*

40. *That the Joint Committee has stated that:*

> *"9. The unit has informed that the unit has got monitored particulate matter in stack emission and wastewater monitoring by the third party once in a year. Copy of the report annexed as Annexure 10 (a &b) for reference" (Page 221).*

41. *That the Joint Committee has relied upon the water sample analysis reports which were undertaken by the project proponent itself to conclude that no pollutants were found in the effleunts. It is also pertinent to note that the reports clearly state*

that the samples were collected by "Industry self", which shows that there is a likelihood of bias in the collection of the samples. (Page 283 to Page 285).

42. *That these samples were received by the testing laboratory on 13.01.2023 and the same were analysed from 13.01.2023 to 16.01.2023. However, the site visit to Balrampur Chini Mills Ltd. was conducted by the Joint Committee only on 24.02.2023 and 25.02.2023.*

43. *That in the absence of any water analysis done by the Joint Committee, it is misleading on its part to conclude that no pollutants have been found in the water around Balrampur Chini Mills and that the water samples were within the standards defined under Environment (Protection) Rules, 1986.*

44. *That the project proponent has also not analysed the water samples as per the standards mandatory under the Environment (Protection) Rules, 1986 and has only undertaken analysis of some of the parameters mentioned under the Environment (Protection) Rules, 1986.*

The Joint Committee has not analysed water samples from other locations within the premises, except Suwoan Nala

45. *That the Joint Committee has only collected water samples for analysis from the Suwaon Nala (at Page 222) and has failed to analysis water samples from other locations inside the premises and as mentioned in the Original Application.*

46. *That the Joint Committee should have collected samples from locations other than Suwaon Nala point such as:*

    i. *ETP inlet;*
    ii. *Aeration tank of ETP;*
    iii. *Equalization tank;*
    iv. *ETP lagoon;*
    v. *Storage lagoon;*
    vi. *Groundwater sources such as borewells, handpumps.*

47. *That in the absence of analysis of water samples from other locations, the Joint Committee cannot conclude that no pollutants were found in the effleunts discharged from the unit.*

The Joint Committee on several aspect relied on the statement of the Balrampur Chini Mills Ltd.

48. *That the Joint Committee has relied on the information given by one of the representative of Balrampur Chini Mills Ltd. that the treated water from the effluents is being re-used:*

> *"11...It is informed by unit representative; treated effluent is recycled in Sugar Process, Co-generation and Distillery unit. During the inspection lagoon was empty. It seems treated water is being fully recycled in the Sugar Process, Co-generation and Distillery unit". (Page 221).*

49. *That the Joint Committee has not provided any other information regarding discharge of effluents, except what was informed by the representative of Balrampur Chini Mills Ltd.*

50. *That further, vide letter dated 20.03.2023, the Uttar Pradesh Pollution Control Board sought clarifications from Balrampur Chini Mills Ltd. regarding appropriate evidence on whether any effluents are being discharged from their unit or not. The letter (at Page 125) stated: "As the unit is not discharging any treated or untreated wastewater outside the premises in this regard unit must submit report with appropriate evidences to SPCB."*

51. *That therefore, it is clear that the Joint Committee has only relied upon the information given by the representative of Balrampur Chini Mills Ltd. to conclude that no effluents are discharged from the unit and only sought evidence from them after the site visit i.e. on 20.03.2023.*

Biological Oxygen Demand in the water from ETP outlet was found exceeding the standards

52. *That the Joint Committee has stated (at Para 14, Page 222) that the Balrampur Chini Mills is not complying with the standards with respect to the concentration of Biological Oxygen Demand in the water from ETP outlet as BOD was found to be 65.1 mg/L, as opposed to the standard of 30 mg/L.*

53. *That this was not only in violation of the standards set under the Environment (Protection) Rules, 1986 but also the consent conditions under the Water (Prevention and Control of Pollution) Act, 1974.*

It is not clear from the Joint Committee Report whether the Environmental Clearance condition of Zero Liquid Discharge has been complied with, despite clear direction by this Hon'ble Tribunal to look into the same

54. *That the Environmental Clearance dated 14.03.2022 granted to Balrampur Chini Mills Ltd. stated that the unit will function on Zero Liquid Discharge system and that:*

> *"11. …The* ***plant is being / will be based on Zero Liquid discharge system****.*
> *…*
> *(iv) The project proponent will* ***treat and reuse the treated water within the integrated industry and no waste or treated water shall be discharged outside the premises.***

55. *However, it is not clear from the Joint Committee Report whether the unit is functioning on Zero Liquid Discharge system.*

56. *That the Joint Committee has failed to clarify the same despite a clear direction from this Hon'ble Tribunal in its Order dated 23.12.2022 that:*

*"The report may cover compliance of both the industries with reference to the consent conditions, **particularly ZLD condition** and consented mode of disposal of effluents. "*

No opportunity given to the Applicants to represent before the Joint Committee

57. *That the Applicants had sent an email dated 24.12.2022 to the District Collector, Balrampur and Member Secretary, UPPCB requesting that the Applicants may be informed of the date of the site visit, so that the Applicants' issues are also considered by the Joint Committee. However, the Applicants were not informed of the site visits and the same were conducted in absence of the Applicants.***"**

6. We have heard learned Counsel for the parties.

7. Learned Counsel for the applicant has submitted that the report is of no help in remedying the situation and further investigation is necessary in the interest of protection of environment and public health.

8. We have considered the matter and find merit in the objections. There is no explanation why inspection has been done at Basti while the mill is in district Balrampur. Inspections have been conducted for sugar division and not for distillery division. Objections with regard to discharge of effluent and non-compliance of ZLD conditions have not been looked into. Instead of examining impact of Suwaon Nala, the joint Committee appears to have taken samples from Satnaryia Nala. Water Sample Analysis report pertains to ETP outlet from Sugar Industry and Power Plant. Thus, the conclusion that there were no pollutants is hardly relevant to the grievance. Similarly, with regard to Balrampur Chini Mills Ltd., samples have not been taken from relevant locations such as ETP outlet; Aeration tank of ETP; Equalization tank; ETP lagoon; Storage lagoon and Groundwater sources such as borewells, handpumps. The Committee has acted only on the version of the Project Proponent without any independent verification. BOD in the sample from ETP outlet exceeds the standards. ZLD aspect has not been examined. Thus, the report is of

no help in dealing with the matter and is rejected. The matter needs be duly examined by higher level functionaries led by a senior functionary of MoEF&CC with participation of other concerned authorities. We leave it to concerned supervising authorities to look into the conduct of members of the Committee who have given the present report after taking explanation from them, as per law.

9. Accordingly, we constitute a joint Committee to be headed by senior most Scientist from Integrated Regional Office of MoEF&CC at Lucknow with Regional Director from CPCB, Member Secretary State PCB and District Magistrate, Balrampur. CPCB and State PCB will jointly act as nodal agency for coordination and compliance. Meeting of the reconstituted Committee will be held within two weeks. The Committee may undertake inspection taking into account the above observations and furnish its report preferably within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR supported PDF and not in the form of Image PDF with an advance copy to the Project Proponents, who will be at liberty to file their response, if any, by 30.07.2023.

List for further consideration on 08.08.2023.

A copy of this order be forwarded to the Integrated Regional Office of MoEF&CC at Lucknow, CPCB, State PCB, District Magistrate, Balrampur and Balrampur Chini Mills Ltd, Village Bishunipur, Tehsil & District Balrampur, UP and Bajaj Hindustan Sugar Mills, Tehsil Utraula, Block Shriduttganj, District Balrampur, UP by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

March 27, 2023
Original Application No. 912/2022 and
Original Application No. 913/2022
AVT

Annexure-II

Item Nos. 08 & 09 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(BY HYBRID MODE)

Original Application No. 912/2022

WITH

Original Application No. 913/2022

Manav Sewa Sansthan & Anr. Applicant(s)

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 08.08.2023

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Rahul Choudhary & Ms. Itisha Awasthi, Advocates

Respondents: Mr. Daleep Dhyani, Adv. for UPPCB
Mr. A.R. Takkar, Ms. Himani Bhadhamia, Mr. Narinder K. Verma & Ms. Shriya Takkar, Advs. for R - 4 in OA 912/2022

ORDER

1. Grievance in this application is discharge of untreated industrial effluents in storm water drain/nala which is then released into the Suwaon Nala, a rain fed rivulet connected with the Rapti River, which forms part of the Ganga River basin in District Balrampur, Uttar Pradesh, by two Sugar Mills - Balrampur Chini Mills Ltd. located in Village-Bishunipur, Tehsil & District-Balrampur, Uttar Pradesh and Bajaj Hindustan Sugar Mills located at Tehsil Utraula, Block Shriduttganj, District Balrampur Uttar Pradesh.

2. The matter was taken up by this Tribunal on 27.03.2023 and necessary directions were issued to the authorities concerned to ensure that industries in question to be visited alongwith distillery and there should not be any discharge of untreated effluents and in case of discharge, necessary remedial action must be taken.

3. After examining the report submitted by the joint Committee on 03.08.2023, following observations have been noted:

i. Committee visited Sugar Unit of M/s. Bajaj Hindustan Limited which was closed due to non-crushing season and hence, no samples collected.

ii. The Distillery unit of M/s. Bajaj Hindustan Sugar and Industries, has not yet been set up.

iii. Balrampur Chini Mills (Sugar Division) was not in operation. The unit has valid CTO till 31.12.2023.

iv. Balrampur (Distillery unit) is operating on ZLD system.

4. It was contended by the learned Counsel appearing for the applicant that unit was inspected while it was shut-down/non-operational due to off season of crushing, while it should have been examined during the period when it was in operation so that necessary parameters may be examined by the Committee.

5. We find that Bajaj Hindustan Limited (Sugar) and Balrampur Chini (Sugar) have to be monitored for checking performance of ferti-irrigation plan and there is need to reduce consumption of ground water and thus requiring details of water balancing/audit and these conditions to be duly verifiable through CTO granted by UPPCB. The distillery unit of Balrampur Chini need to be monitored for ZLD.

6. Learned Counsel appearing for the respondents had sought short time to file the detailed report with regard to zero liquid discharge, reuse of water and gap between the extraction of groundwater and reuse of the water (discharged).

7. In view of the findings and our observations, we direct that:

i. The M/s Balrampur Chinni Mills Ltd (Sugar Division), Balrampur must take appropriate corrective measure to improve the treatment efficiency of ETP, clean the internal drainage system, prevent the spillage/ seepage in the surrounding area of the industry and take corrective measures for stopping the untreated wastewater to the drains meeting to Suwaon nala. Further, industry should maintain ferti-irrigation plan and adequate storage facility during non-demand period. The same conditions shall apply to Sugar Division of Bajaj Hindustan.

ii. Local administration through Balrampur Nagar Parishad and concerned Nagar Panchayats under supervision of District Magistrate, Balrampur shall explore the possibility for the proper collection and treatment of the domestic waste generated in district Balrampur through STP in downstream of the city before discharge to Suwaon nala which should be done and report filed before next hearing.

iii. UPPCB/local administration may identify the industries, service station and other water polluting activities and ensure their treatment at the source and stop the discharge of untreated wastewater into the Suwaon nala which is ultimately meeting to Rapti river. Report to this effect may also be filed.

iv. Local administration may explore the possibility for periodic cleaning of the Suwaon nala and nearby stagnated pond by involving concern industries using their CSR fund and plantation on the catchment area of the Suwaon nala.

(v). The Committee is further directed to reinspect the unit in crushing season and to ensure the compliances. The unit shall ensure the reuse of water for agriculture purposes or any other irrigation purposes.

(vi). Distillery Division of Balrampur Chini will operate on ZLD condition and water balance/audit will be given before next hearing.

8. Further action taken report may be filed by UPPCB, District Magistrate, Balrampur and the respondents within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

9. List the matter on 02.11.2023.

Sheo Kumar Singh, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 08, 2023
Original Application No. 912/2022
WITH Original Application No. 913/2022
DV

Annexure-III

Item Nos. 08 & 09 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No.912/2022

With

Original Application No.913/2022

Manav Sewa Sansthan & Anr. Applicant(s)

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 02.11.2023

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Ms. Itisha Awasthi, Adv. for Applicant

Respondent: Mr. A.R. Takkar, Ms. Himani Bhadauria, Mr. Narinder K. Verma & Ms. Shriya Takkar, Advs. for R - 4 in OA 912/2022
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)

ORDER

1. These original applications raise the grievance in respect of discharge of untreated industrial effluent in storm water drain/nala which is then released into the Suwaon Nala, a rain fed rivulet connected with the Rapti River.

2. The Tribunal after considering the report of the joint committee dated 03.08.2023, by order dated 08.08.2023 had directed as under:-

> "*i. The M/s Balrampur Chinni Mills Ltd (Sugar Division), Balrampur must take appropriate corrective measure to improve the treatment efficiency of ETP, clean the internal drainage system, prevent the spillage/ seepage in the surrounding area of the industry and take corrective measures for stopping the untreated wastewater to the drains meeting to Suwaon nala. Further, industry should maintain ferti-irrigation plan and adequate storage facility during non-demand period. The same conditions shall apply to Sugar Division of Bajaj Hindustan.*
>
> *ii. Local administration through Balrampur Nagar Parishad and concerned Nagar Panchayats under supervision of District*

Magistrate, Balrampur shall explore the possibility for the proper collection and treatment of the domestic waste generated in district Balrampur through STP in downstream of the city before discharge to Suwaon nala which should be done and report filed before next hearing.

iii. UPPCB/local administration may identify the industries, service station and other water polluting activities and ensure their treatment at the source and stop the discharge of untreated wastewater into the Suwaon nala which is ultimately meeting to Rapti river. Report to this effect may also be filed.

iv. Local administration may explore the possibility for periodic cleaning of the Suwaon nala and nearby stagnated pond by involving concern industries using their CSR fund and plantation on the catchment area of the Suwaon nala. The Committee is further directed to reinspect the unit in crushing season and to ensure the compliances. The unit shall ensure the reuse of water for agriculture purposes or any other irrigation purposes.

(vi). Distillery Division of Balrampur Chini will operate on ZLD condition and water balance/audit will be given before next hearing"

3. In pursuance to the directions of the Tribunal, interim compliance report/action taken report has been filed by RO, UPPCB stating that both sugar mills i.e. M/s. Balrampur Chini Mills Ltd. (sugar division and distillery division) and M/s. Bajaj Hindustan Sugar and Industries Ltd. will be inspected after starting of the cane crushing in cane crushing season 2023-24.

4. A prayer has also been made for filing a fresh report after start of the crushing unit and the said prayer is granted.

5. The report submitted by the UPPCB reveals that following two service stations were found to be operated without CTO from the State Pollution Control Board:-

(i) M/s. Amit Motors Pvt Ltd., near railway crossing, Sirasiya Road, Balrampur,

(ii) M/s. Anand Motors Agencies, Bhagwati Ganj, Balrampur.

6. The Learned Counsel appearing for UPPCB has submitted that notices have been issued to those two defaulting service stations and action is under progress. The Learned Counsel is directed to place on

record the final decision of the competent authority against those two defaulting service station in the next report.

7. Short reply on behalf of the Respondent No.4 has been filed. On perusal of the said reply, it is noticed that a copy of the environmental clearance has not been placed on record and discharge of effluent outside the premises by the said unit, as also the status relating to discharge of domestic effluent from the premises and compliance of other conditions of CTO has also not been disclosed.

8. Let report/reply in terms of the above directions be filed within a period of eight weeks and thereafter it will be open to the Respondents to file objections, if any, to the report within two weeks.

9. In the meanwhile, let notice be issued to Respondent No.4- M/s. Bajaj Hindustan sugar and Industries Ltd. in original application no. 913/2022 and two service stations which are found to be defaulting i.e M/s. Amit Motors Pvt. Ltd., near railway crossing, Sirasiya Road, Balrampur, and M/s. Anand Motors Agencies, Bhagwati Ganj, Balrampur.

10. Applicant is directed to serve the above parties and file affidavit of service before the next date of hearing.

11. List these matters on 08.01.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

November 02, 2023
Original Application No.912/2022
With Original Application No.913/2022
JG

Annexure-A1

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

169165/UPPCB/Basti(UPPCBRO)/CTO/both/BALRAMPUR/2022 **Date: 17/11/2022**

To,

M/s

BALRAMPUR CHINI MILLS LTD,UNIT - BALRAMPUR, CHEMICAL DIVISION

P.O. BALRAMPUR, DISTRICT BALRAMPUR, UTTAR PRADESH,BALRAMPUR,271201

Application Id-18520221

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BALRAMPUR CHINI MILLS LTD,UNIT - BALRAMPUR, CHEMICAL DIVISION** located at **P.O. BALRAMPUR, DISTRICT BALRAMPUR, UTTAR PRADESH,BALRAMPUR,271201**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BALRAMPUR CHINI MILLS LTD,UNIT - BALRAMPUR, CHEMICAL DIVISION **granted for the period from 18/11/2022 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RS/Ethanol (B Heavy Molasses/Sugar Cane Syrup)	330	Kilo Liters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**48KLD**	**STP**	
Industrial	**ZLD**	**ETP**	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986
5	Remarks	48 KLD Treated Effluent

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	20 TPH Boiler	Baggasse	1	Particulate Matter	As per E(P)A Rules, 1986
2	40 TPH Boiler	Baggasse	2	Particulate Matter	As per E(P)A Rules, 1986
3	750 KVA DG Set	Diesel	3	Sulphur Dioxide	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Particulate Matter	As per E(P)A Rules, 1986
3	3	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-
1. This consent is valid for the production of 160 KLD Absolute Alcohol while using C Heavy molasses as raw material or 330 KLD Rectified Spirit/Ethanol while using B Heavy Molasses/Sugar Cane Juice along with 8.5 MW Co Generation Power Plant.

2. The Earlier CTO water has been issued by UPPCB vide office letter No. 145341/UPPCB/Basti(UPPCBRO)/CTO/water/BALRAMPUR/2021 dated 23.12.2021 and CTO Air has been issued vide letter no 145333/UPPCB/Basti(UPPCBRO)/CTO/air/BALRAMPUR/2021 dated 25.12.2021 are stand canceled from the issuance of this CTO and will be effective.

3. Industry shall operate and maintain the MEE systems to ensure Zero Liquid Discharge, failing which, this consent shall be treated as revoked.

4. The project proponent will treat and reuse the treated water within the integrated industry and no waste or treated water shall be discharged outside the premises.

5. The industry shall operate throughout the year (365 Days).

6. The separated water from solid separation system such as condensate from evaporation concentration system such as MEE shall be reutilized in the process. If required, separated water and condensate may be treated before reutilization.

7. Industry shall operate and maintain measuring devices (water/flow meters) at required location (raw water consumption, solid separation system: feed, permeate and reject, evaporation concentration systems: feed concentrate and condensate, water reused in the process & concentrate utilized in drying system/equivalent technology) to record the water balance shortly without delay.

8. The other effluent streams apart from spent wash including spent lees, plant washings, leakages, boiler blow down, etc. shall be used in process.

9. Industry shall operate and maintain the effluent treatment system effectively and regularly. All the effluent treatment system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Industry shall not discharge any treated / untreated effluent into the river or any surface water bodies. No effluent shall be discharged outside of the factory premises in any circumstances; hence zero discharge condition shall be maintained at all the time.

10. Industry shall make proper arrangement for safe and scientific handling, storage, transportation and disposal of all solid wastes, sludge etc. generated.

11. Industry shall provide adequate arrangement for control of odour nuisance. All internal roads shall be made pucca. Industry shall maintain good housekeeping within factory premises, around effluent treatment facilities etc.

12. Industry must strictly comply all the directions issued by UPPCB, CPCB and Hon'ble NGT from time to time.

13. The industry shall install roof top rainwater harvesting system and Piezometer in the factory premises.

14. The industry shall always connect the CCTV Camera with the server of CPCB and UPPCB.

15. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

16. Incase industry fails to comply with the directions issued by Board in a stipulated time schedule and/or fails to comply with any of the conditions stipulated in the consent / renewal, the consent to operate (CTO) / renewal of consent issued by Uttar Pradesh Pollution Control Board, Lucknow shall stand automatically withdrawn and manufacturing operations shall be close down without further notice.

17. Construct 0.3 mtr free Board in each lagoon used for storing spent wash to prevent overflow.

18. Maximum 07 days Spent Wash shall be stored in the Lagoon and ensured to send monthly reports regarding spent wash storage and details of water level in each lagoon constructed in industry.

19. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.

20. Percentages of solid concentration after MEE shall be analysed by NABL accredited lab and report will submitted within a month.

21. The unit shall operate and maintain the Air Pollution Control Systems efficiently and continuously so as to satisfy the prescribed emission standards.

22. The unit shall adhere to the ambient Air quality prescribed standards at all the times.

23. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.

24. The industry shall to submit stack emission monitoring report every quarter from NABL accredited laboratory.

25. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.

26. The Industry shall install on line emission continuous monitoring system and shall ensure regular

transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.

27. Ash generated during production process must be disposed off in scientific manner as per guidelines of CPCB/MOEF. It is also mandatory that disposed ash will never affect the Health and Environment of nearby areas and residents.

28. The industry shall use at least 20% of total fuel as bio briquettes in boiler, as per availability.

29. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

30. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Environment (Protection) Act, 1986.

RAM KUMAR SINGH

Digitally signed by RAM KUMAR SINGH
DN: c=IN, o=UTTAR PRADESH POLLUTION CONTROL BOARD, ou=ENVIROMENT, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=36df54e85a11688d3602984094883704f8e0637b0a641ec669edc482f107ae3c, pseudonym=2EC17570A0523ED1B6A8C90F56E682D096BC5CAF, serialNumber=08BBFA9D84CF0CE16A7811FE9DDF34293B94A73797A473E5BCFE9AF2B7854D94, cn=RAM KUMAR SINGH
Date: 2022.11.25 11:13:30 +05'30'

Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action

RAM KUMAR SINGH

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DN: c=IN, o=UTTAR PRADESH POLLUTION CONTROL BOARD, ou=ENVIROMENT, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=36df54e85a11688d3602984094883704f8e0637b0a641ec669edc482f107ae3c, pseudonym=2EC17570A0523ED1B6A8C90F56E682D096BC5CAF, serialNumber=08BBFA9D84CF0CE16A7811FE9DDF34293B94A73797A473E5BCFE9AF2B7854D94, cn=RAM KUMAR SINGH
Date: 2022.11.25 11:14:03 +05'30'

Chief Environmental Officer, Circle-6

Annexure-A2

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 11737/UPPCB/Basti(UPPCBRO)/HWM/BALRAMPUR/2020 Dated: 05/05/2020

To,

M/s Balrampur Chini Mills Limited Unit Balrampur Chemical Division

Village - Bishunipur, Tehsil and District - Balrampur (UP) ,BALRAMPUR,271201

Tehsil : Balrampur

District :BALRAMPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 11737 and 05/05/2020 .
2. Reference of application (No. and date) 8326540 and 25/03/2020 .
3. Mr BALRAMPUR CHINI MILLS LIMITED of M/s Balrampur Chini Mills Limited Unit Balrampur Chemical Division is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Village - Bishunipur, Tehsil and District - Balram .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat. 5.1 of Schedule-1	Mixed with bagasse and burnt in boiler	1.813 MT/ANNUM

1. The authorization shall be valid for a period of 31/12/2024 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1. The authorization shall be valid upto dated 31.12.2024, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board’s inspecting officials.
6. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes

must be suitably and safely handled.
9. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
10. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
11. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
12. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
13. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
14. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
15. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
16. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
17. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.
18. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.
21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.
23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

24. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.
25. The industry shall submit the colored photo graph of display board within 15 days.
The industry shall submit the form-10 within 15 days for disposal of hazardous waste.

(Authorized Signatory)

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.05.08 16:04:31 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, REGIONAL OFFICER, U.P. POLLUTION CONTROL BOARD, AYODHYA for information and necessary action .

CEO/EE, I/C Circle_____

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.05.08 16:04:47 +05'30'

612

Annexure-Ax

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG021612

VALID FROM 04/10/2018 TO 03/10/2023

Registration No.: 202107000921			
Name of the Owner	RAJEEV KUMAR AGARWAL		
Address of the Applicant	P.O. Balrampur, Distt- Balrampur, Uttar Pradesh	**Application Form Serial No.**	BLMP0721RIN0012
Date of Submission	30/07/2021	**Specimen Signature**	
Company Name	BALRAMPUR CHINI MILLS LTD CHEMICAL DIVISION	**Company Address**	Village Bishunapur, Block & District: Balrampur
Location Particulars			
District	Balrampur	**Block**	Balrampur
Plot No./Khasra No.	Existing premises khasra detail attached	**Municipality/Corporation**	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/1995		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	119.78
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	50.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	120.00
Date of Energization (In Case of Electric Pump)		01/04/1995	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	120.00	**Maximum Allowable Running Hours Per Day:**	6.00
Maximum Allowable Annual Extraction of Ground Water:			262800
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Industry Submitted Application Date On 2 Oct 2018 due to NGT order & further as per State Guidelines it is pending with CGWA.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a

rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4” to 6”.
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.

- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**09/12/2021**

Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER) AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG048341

VALID FROM 04/10/2018 TO 03/10/2023

Registration No.: 202107000925

Name of the Owner	RAJEEV KUMAR AGARWAL		
Address of the Applicant	P.O. Balrampur, Distt-Balrampur, Uttar Pradesh	**Application Form Serial No.**	BLMP0721RIN0013
Date of Submission	30/07/2021	**Specimen Signature**	
Company Name	BALRAMPUR CHINI MILLS LTD CHEMICAL DIVISION	**Company Address**	Village: Bishunapur, Bolck & District: Balrampur

Location Particulars

District	Balrampur	**Block**	Balrampur
Plot No./Khasra No.	Existing premises khasra detail attached	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/1996

Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	119.78
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	50.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	120.00
Date of Energization (In Case of Electric Pump)		01/04/1996	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	120.00	**Maximum Allowable Running Hours Per Day:**	6.00
Maximum Allowable Annual Extraction of Ground Water:			262800
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Industry Submitted Application Date On 2 Oct 2018 due to NGT order & further as per State Guidelines it is pending with CGWA.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring

- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
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- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
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- (11) Any other condition(s) that may be imposed by the concerned Authority.
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- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
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- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well)

shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
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- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**09/12/2021**
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER) AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG017534

VALID FROM 04/10/2018 TO 03/10/2023

Registration No.: 202107000928

Name of the Owner	RAJEEV KUMAR AGARWAL		
Address of the Applicant	P.O. Balrampur, Distt-Balrampur, Uttar Pradesh	**Application Form Serial No.**	BLMP0721RIN0014
Date of Submission	30/07/2021	**Specimen Signature**	
Company Name	BALRAMPUR CHINI MILLS LTD CHEMICAL DIVISION	**Company Address**	Village: Bishunapur, Bolck & District: Balrampur

Location Particulars

District	Balrampur	**Block**	Balrampur
Plot No./Khasra No.	Existing premises khasra detail attached	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/1996

620

Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	119.78
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	25.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	80.00
Date of Energization (In Case of Electric Pump)		01/04/1996	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	80.00	**Maximum Allowable Running Hours Per Day:**	1.00
Maximum Allowable Annual Extraction of Ground Water:			29200
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Industry Submitted Application Date On 2 Oct 2018 due to NGT order & further as per State Guidelines it is pending with CGWA.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

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- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well)

shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**09/12/2021**
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER) AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG016521

VALID FROM 04/10/2018 TO 03/10/2023

Registration No.: 202107000933

Name of the Owner	RAJEEV KUMAR AGARWAL		
Address of the Applicant	P.O. Balrampur, Distt-Balrampur, Uttar Pradesh	**Application Form Serial No.**	BLMP0721RIN0015
Date of Submission	30/07/2021	**Specimen Signature**	
Company Name	BALRAMPUR CHINI MILLS LTD CHEMICAL DIVISION	**Company Address**	Village: Bishunapur, Bolck & District: Balrampur

Location Particulars

District	Balrampur	**Block**	Balrampur
Plot No./Khasra No.	Existing premises khasra detail attached	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/1998

Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	119.78
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	25.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	80.00
Date of Energization (In Case of Electric Pump)		01/04/1998	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	80.00	**Maximum Allowable Running Hours Per Day:**	1.00
Maximum Allowable Annual Extraction of Ground Water:			29200
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Industry Submitted Application Date On 2 Oct 2018 due to NGT order & further as per State Guidelines it is pending with CGWA.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring

- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well)

shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**09/12/2021**
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

Annexure-A1

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
144856/UPPCB/Basti(UPPCBRO)/CTO/water/BALRAMPUR/2021

Dated : 24/12/2021

To ,

Shri Rajeev Agarwal
M/s Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar
PO Balrampur, Distt Balrampur (UP) ,BALRAMPUR,271201
BALRAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar

Reference Application No :14411750 **Dated :24/12/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Chief Environmantal Officer, Circle-6

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2021.12.25 12:01:35 +05'30'

Enclosed : As above
(condition of consent):

Copy to:
Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmantal Officer, Circle-6

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2021.12.25 12:02:09 +05'30'

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar vide

Consent Order No. 14411750/ Water Dated : 24/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of 12000 TCD Sugar Cane Crushed&18 Megawatt Co-generation .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	120 KLD	STP
2	Industrial	2400 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Oil & Grease	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
2	Oil & Grease	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
3	Total Suspended Solids	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
4	COD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
5	Quantity of Discharge	120 KLD
6	BOD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E (P) A Rules, 1986
2	BOD	As per E (P) A Rules, 1986
3	COD	As per E (P) A Rules, 1986
4	Oil & Grease	As per E (P) A Rules, 1986
5	Quantity of Discharge	2400 KLD

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20 The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of sugar capacity 12000 TCD Sugar Cane Crushed&18 Megawatt Co-generation only.

2. The industry shall submit the valid NOC from State Ground Water Department for abstraction of ground water within 03 months from the issuance of this CTO.

3. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

4. The E.T.P. unit operation line up Strengthening is to be maintained.

5. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 ×7 Hours basis.

6. The E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.

7. The industry shall deploy self-monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.

8. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.

9. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2021 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.

10. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.

11. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.

12. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

13. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

14. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2021.12.25 12:02:51 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmantal Officer, Circle-6

Annexure-A2

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
144719/UPPCB/Basti(UPPCBRO)/CTO/air/BALRAMPUR/2021

Dated : 24/12/2021

To ,

Shri Rajeev Agarwal
M/s Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar
PO Balrampur, Distt Balrampur (UP) ,BALRAMPUR,271201
BALRAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar

Reference Application No. 14398647 Dated : 24/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2021.12.25 11:57:28 +05'30'

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2021.12.25 11:57:59 +05'30'

U.P. Pollution Control Board

Dated : 24/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing 12000 TCD Sugar Cane Crushed & 18 Megawatt Co-generation .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	80 TPH Boiler	Baggasse	1	Particulate Matter	As per E (P) A Rules, 1986
2	02 Boilers having capacity 64 TPH each	Baggasse	2	Particulate Matter	As per E (P) A Rules, 1986
3	40 TPH Boiler	Baggasse	3	Particulate Matter	As per E (P) A Rules, 1986
4	32 TPH Boiler	Baggasse	4	Particulate Matter	As per E (P) A Rules, 1986
5	30 TPH Boiler	Baggasse	5	Particulate Matter	As per E (P) A Rules, 1986

3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	As per E (P) A Rules, 1986
2	2	Particulate Matter	As per E (P) A Rules, 1986
3	3	Particulate Matter	As per E (P) A Rules, 1986
4	4	Particulate Matter	As per E (P) A Rules, 1986
5	5	Particulate Matter	As per E (P) A Rules, 1986

4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .

5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .

6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .

8 . The industry shall abide by orders / directions issued by Hon’ble Supreme court Hon’ble High Court, Hon’ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

9 . Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

10 . The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

11 . The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .

12 . The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.

13 . The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14 . The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .

15 . The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

16 . Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .

17 . If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .

18 . Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of 12000 TCD Sugar Cane Crushed & 18 Megawatt Co-generation only.

2. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.

3. The unit shall submit the point wise compliance report of the previous CTO issued by the Board for the year 2021 within a month failing which consent would be deemed void.

4. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

5. The Industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.

6. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.

7. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

8. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2021.12.25 11:58:55 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-6

Annexure-A3

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 14324/UPPCB/Basti(UPPCBRO)/HWM/BALRAMPUR/2021

Dated :09/06/2021

To,

M/s Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar

PO Balrampur, Distt Balrampur (UP) ,BALRAMPUR,271201

Tehsil : Balrampur

District :BALRAMPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 14324 and 09/06/2021 .
2. Reference of application (No. and date) 12168126 and 07/05/2021 .
3. Mr Rajeev Agarwal of M/s Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat. 5.1 used oil	Mix with Bagasse/ burnt in boiler	10.8 KL/Annum

1. The authorization shall be valid for a period of 06/05/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. This Authorization is only valid till the industry is complying and has the valid CTO under Air (Prevention and Control of Pollution) Act 1981 as amended and Water (Prevention and Control of Pollution) Act 1974 as amended otherwise this Authorization will automatically become Null and Void.
2. The authorization shall be valid upto dated 06.05.2026, if not suspended or cancelled earlier.

3. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

4. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

6. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

11. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

12. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

18. The unit shall ensure to reutilized the H.W. in process and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.

23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

24. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.

25. The industry shall submit the colored photo graph of display board within 15 days.

26. The industry shall submit the form-10 within 15 days for disposal of hazardous waste.

(Authorized Signatory)

RAKESH KUMAR TYAGI

Digitally signed by RAKESH KUMAR TYAGI
DN: c=IN, o=Uttar Pradesh Pollution Control Board, ou=Environment, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=4ed33517cb50b1d55a186a4e980f7be4cb1c2f2729bbee35986f36aab685f410, cn=RAKESH KUMAR TYAGI
Date: 2021.06.11 12:24:22 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Basti for information and necessary action .

RAKESH KUMAR TYAGI

Digitally signed by RAKESH KUMAR TYAGI
DN: c=IN, o=Uttar Pradesh Pollution Control Board, ou=Environment, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=4ed33517cb50b1d55a186a4e980f7be4cb1c2f2729bbee35986f36aab685f410, cn=RAKESH KUMAR TYAGI
Date: 2021.06.11 12:24:47 +05'30'

CEO/EE, I/C Circle

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Annexure-A4

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER) AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG039450

VALID FROM 28/12/2021 TO 27/12/2026

Registration No.: 202110000190

Name of the Owner	RAJEEV KUMAR AGARWAL		
Address of the Applicant	P.O. Balrampur, Distt-Balrampur, Uttar Pradesh	**Application Form Serial No.**	BLMP1021RIN0023
Date of Submission	11/10/2021	**Specimen Signature**	
Company Name	BALRAMPUR CHINI MILLS LTD SUGAR DIV. BISHUNPUR	**Company Address**	Village Bishunpur, Block &District: Balrampur

Location Particulars

District	Balrampur	**Block**	Balrampur
Plot No./Khasra No.	Existing Land document attached.	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/2007

Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	119.78
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	50.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	120.00
Date of Energization (In Case of Electric Pump)		01/04/2007	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	120.00	**Maximum Allowable Running Hours Per Day:**	11.00
Maximum Allowable Annual Extraction of Ground Water:			271920.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA/NOC/IND/REN/1/2020/5665 is valid upto 6/11/2021.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring

- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:
-

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well)

shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**23/03/2022**
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER) AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG018620

VALID FROM 28/12/2021 TO 27/12/2026

Registration No.: 202110000191

Name of the Owner	RAJEEV KUMAR AGARWAL		
Address of the Applicant	P.O. Balrampur, Distt-Balrampur, Uttar Pradesh	**Application Form Serial No.**	BLMP1021RIN0024
Date of Submission	11/10/2021	**Specimen Signature**	
Company Name	BALRAMPUR CHINI MILLS LTD SUGAR DIV. BISHUNPUR	**Company Address**	Village Bishunpur, Block &District: Balrampur

Location Particulars

District	Balrampur	**Block**	Balrampur
Plot No./Khasra No.	Existing Land document attached.	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/2007

645

Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	119.78
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	25.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	80.00
Date of Energization (In Case of Electric Pump)		01/04/2007	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	80.00	**Maximum Allowable Running Hours Per Day:**	2.00
Maximum Allowable Annual Extraction of Ground Water:			34720.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA/NOC/IND/REN/1/2020/5665 is valid upto 6/11/2021.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring

- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:
-

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well)

shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**28/03/2022**
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER) AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG018174

VALID FROM 28/12/2021 TO 27/12/2026

Registration No.: 202110000221

Name of the Owner	RAJEEV KUMAR AGARWAL		
Address of the Applicant	P.O. Balrampur, Distt-Balrampur, Uttar Pradesh	**Application Form Serial No.**	BLMP1021RIN0025
Date of Submission	13/10/2021	**Specimen Signature**	
Company Name	BALRAMPUR CHINI MILLS LTD SUGAR DIV. BISHUNPUR	**Company Address**	Village Bishunapur, Block &District: Balrampur

Location Particulars

District	Balrampur	**Block**	Balrampur
Plot No./Khasra No.	Existing Land document attached.	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/2007

Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	119.78
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	25.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	80.00
Date of Energization (In Case of Electric Pump)		01/04/2007	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	80.00	**Maximum Allowable Running Hours Per Day:**	1.00
Maximum Allowable Annual Extraction of Ground Water:			29200.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA/NOC/IND/REN/1/2020/5665 is valid upto 6/11/2021.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring

- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:
-

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well)

shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**28/03/2022**
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER) AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG015502

VALID FROM 28/12/2021 TO 27/12/2026

Registration No.: 202110000222

Name of the Owner	RAJEEV KUMAR AGARWAL		
Address of the Applicant	P.O. Balrampur, Distt-Balrampur, Uttar Pradesh	**Application Form Serial No.**	BLMP1021RIN0026
Date of Submission	13/10/2021	**Specimen Signature**	
Company Name	BALRAMPUR CHINI MILLS LTD SUGAR DIV. BISHUNPUR	**Company Address**	Village Bishunapur, Block &District: Balrampur

Location Particulars

District	Balrampur	**Block**	Balrampur
Plot No./Khasra No.	Existing Land document attached.	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/1985

Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	119.78
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	50.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	120.00
Date of Energization (In Case of Electric Pump)		01/04/1985	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	120.00	**Maximum Allowable Running Hours Per Day:**	12.00
Maximum Allowable Annual Extraction of Ground Water:			296640.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA/NOC/IND/REN/1/2020/5665 is valid upto 6/11/2021.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring

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- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:
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S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
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- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
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- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
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- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well)

shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**28/03/2022**
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

Annexure-A1

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
139945/UPPCB/Basti(UPPCBRO)/CTO/water/BALRAMPUR/2021

Dated : 14/02/2022

To ,

Shri HIMANSHU KUMAR MANGLAM
M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA
Villege itaimaida, post shriduttganj, tehsil utraula, distt.- Balrampur,BALRAMPUR,271607
BALRAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA

Reference Application No :13838013 **Dated :14/02/2022**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.02.14 11:26:29 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-6

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.02.14 11:26:53 +05'30'

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA vide

Consent Order No. 13838013/ Water Dated : 14/02/2022

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation o .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Industrial	2400 KLD	ETP
2	Domestic	50 KLD	STP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
2	BOD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
3	COD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
4	Oil & Grease	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
5	Quantity of Discharge	50 KLD

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E(P)A Rules, 1986
2	BOD	As per E(P)A Rules, 1986
3	COD	As per E(P)A Rules, 1986
4	Oil & Grease	As per E(P)A Rules, 1986
5	Quantity of Discharge	2400 KLD

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20 The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation only.

2. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

3. The E.T.P. unit operation line up Strengthening is to be maintained.

4. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 ×7 Hours basis.

5. The E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.

6. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.

7. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.

8. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2021 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.

9. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.

10. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.

11. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

12. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

13. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2022.02.14 11:27:08 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-6

Annexure-A2

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
139063/UPPCB/Basti(UPPCBRO)/CTO/air/BALRAMPUR/2021

Dated : 14/02/2022

To ,

Shri HIMANSHU KUMAR MANGLAM
M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA
Villege itaimaida, post shriduttganj, tehsil utraula, distt.- Balrampur,BALRAMPUR,271607
BALRAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA

Reference Application No. 13737985 Dated : 14/02/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.02.14 11:23:39 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-6

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.02.14 11:24:04 +05'30'

U.P. Pollution Control Board

Dated : 14/02/2022

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	03 Boilers having Capacity 90 TPH each	Baggasse (115 TPH)	1	Particulate Matter	As per E(P)A Rules, 1986

3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	As per E(P)A Rules, 1986

4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .

5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .

6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .

8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

9 . Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

10 . The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

11 . The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .

12 . The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.

13 . The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14 . The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .

15 . The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

16 . Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .

17 . If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .

18 . Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation only.

2. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.

3. The unit shall submit the point wise compliance report of the previous CTO issued by the Board for the year 2021 within a month failing which consent would be deemed void.

4. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

5. The Industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.

6. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.

7. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

8. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2022.02.14 11:24:34 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-6

Annexure-A3

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13253/UPPCB/Basti(LAB)/HWM/BALRAMPUR/2020

Dated :04/12/2020

To,

M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA

Bajaj Hindusthan Sugar Ltd vill-Itai Maida ,Post-Sridutta ganj,BALRAMPUR,271607

Tehsil : Balrampur

District :BALRAMPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13253 and 04/12/2020 .
2. Reference of application (No. and date) 9882483 and 03/11/2020 .
3. Mr AVDESH KUMAR GUPTA of M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat. 5.1 of Schedule-1	Mixed with bagasse and burnt in boiler	4.5 KL/Annum

1. The authorization shall be valid for a period of 31/12/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The authorization shall be valid upto dated 31.12.2025, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board’s inspecting officials.
6. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.
7. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental

requirements and has a valid authorization of the Board.
8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
9. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
10. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
11. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
12. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
13. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
14. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
15. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
16. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
17. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.
18. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.
21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.
23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
24. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.
25. The industry shall submit the colored photo graph of display board within 15 days.

Ashok Kumar Tiwari

Digitally signed by Ashok Kumar Tiwari
DN: c=IN, o=UP Pollution Control Board, ou=Environment, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=7c880912bef6bc533c71de25fa6fc2de8c4159567ff4c7a8970aeb61183b3cfc, serialNumber=718e67d438f03edbfc102e39d7141fd10f1af8549de4a7352b0a0ec1dea5a91d, cn=Ashok Kumar Tiwari
Date: 2020.12.08 14:40:14 +05'30'

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Basti for information and necessary action .

Ashok Kumar Tiwari

Digitally signed by Ashok Kumar Tiwari
DN: c=IN, o=UP Pollution Control Board, ou=Environment, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=7c880912bef6bc533c71de25fa6fc2de8c4159567ff4c7a8970aeb61183b3cfc, serialNumber=718e67d438f03edbfc102e39d7141fd10f1af8549de4a7352b0a0ec1dea5a91d, cn=Ashok Kumar Tiwari
Date: 2020.12.08 14:40:40 +05'30'

CEO/EE, I/C Circle_____

Annexure-A4

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC045903

VALID FROM 18/10/2021 TO 17/10/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202107000315

Name of the Owner	AVDESH KUMAR GUPTA		
Designation पद	Vice President	**Company Name** कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT UTRAULA
Company Address कंपनी का पता	Village Itai Maida Block Sridattganj District Balr	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	VILLEGE- ITAIMAIDA,POST-SHRIGANJ,TEHSIL UTRAULA,DISTT.-BALRAMPUR, UP-271607	**Application Form Serial No.**	BLMP0721NIN0009
Date of Submission	12/07/2021	**Specimen Signature**	

Location Particulars

District	Balrampur	**Block**	Sridattganj
Plot No./Khasra No.	Existing premises khasra detail attached	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/06/2010		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	110.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	50.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00
Date of Energization (In Case of Electric Pump)		01/06/2010	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	3.00
Maximum Allowable Annual Extraction of Ground Water:			81000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level

recorders shall be made available to this office on monthly basis

- **Guidelines for Installation of Piezometers and their Monitoring**

  Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

  - The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
  - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
  - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
  - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
  - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
  - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
  - Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10

m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**17/11/2021**
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC022896

VALID FROM 18/10/2021 TO 17/10/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202107000325

Name of the Owner	AVDESH KUMAR GUPTA		
Designation पद	Vice President	**Company Name** कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT UTRAULA
Company Address कंपनी का पता	Village Itai Maida Block Sridattganj District Balr	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	VILLEGE- ITAIMAIDA,POST-SHRIGANJ,TEHSIL UTRAULA,DISTT.-BALRAMPUR, UP-271607	**Application Form Serial No.**	BLMP0721NIN0008
Date of Submission	12/07/2021	**Specimen Signature**	

Location Particulars

District	Balrampur	**Block**	Sridattganj
Plot No./Khasra No.	Existing premises khasra detail attached	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/06/2010		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	110.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	50.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00
Date of Energization (In Case of Electric Pump)		01/06/2010	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	4.00
Maximum Allowable Annual Extraction of Ground Water:			108000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level

recorders shall be made available to this office on monthly basis

- **Guidelines for Installation of Piezometers and their Monitoring**

  Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

  - The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
  - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
  - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
  - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
  - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
  - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
  - Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10

m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
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- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**17/11/2021**
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC040290

VALID FROM 18/10/2021 TO 17/10/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202107000327

Name of the Owner	AVDESH KUMAR GUPTA		
Designation पद	Vice President	**Company Name** कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT UTRAULA
Company Address कंपनी का पता	Village Itai Maida Block Sridattganj District Balr	**Authorization Letter** प्राधिकार पत्र	Download
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Location Particulars

District	Balrampur	**Block**	Sridattganj
Plot No./Khasra No.	Existing premises khasra detail attached	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

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Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	50.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00
Date of Energization (In Case of Electric Pump)		01/06/2010	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	5.00
Maximum Allowable Annual Extraction of Ground Water:			135000

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Date :**17/11/2021**
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. H02559 /सी.–6/सा0– 723/ओए संख्या 912–13/2023 Dated 01-11-23

पंजीकृत

सेवा में,

मेसर्स अमित मोटर्स प्रा0लि0,
रेलवे क्रासिंग, सिरसिया रोड,
जनपद–बलरामपुर।

यह कि मेसर्स अमित मोटर्स प्रा0लि0, रेलवे क्रासिंग, सिरसिया रोड, जनपद–बलरामपुर द्वारा चार पहिया महिन्द्रा गाड़ियों की धुलाई एवं सर्विसिंग का कार्य किया जाता है, जो उक्त वर्णित स्थल पर स्थापित है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है, जिसे आगे इकाई कहा जायेगा।

यह कि मा0 एन0जी0टी0, नई दिल्ली में योजित O.A. No.912 & 913/2022 मानव सेवा संस्थान व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 08.08.2023 के सुसंगत अंश निम्नवत् है:–

"..... iii UPPCB/local administration may identify the industries, service station and other water polluting activities and ensure their treatment at the source and stop the discharge of untreated wastewater into the Suwaon nala which is ultimately meeting to Rapti river. Report to this effect may also be filed....."

यह कि माननीय अधिकरण द्वारा उपरोक्तानुसार पारित आदेश के अनुपालन में जिला प्रशासन बलरामपुर, नगर पालिका परिषद, बलरामपुर एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बस्ती के अधिकारियों की संयुक्त समिति द्वारा बलरामपुर शहर में जल प्रदूषणकारी इकाईयों का चिन्हीकरण एवं निरीक्षण दिनांक 10.10.2023 को किया गया तथा उक्त निरीक्षण में आपकी इकाई की निरीक्षण आख्यानुसार सर्विस स्टेशन में प्रतिदिन लगभग 10 से 15 गाड़ियों की मरम्मत एवं धुलाई का कार्य किया जाता है तथा निरीक्षण के समय सर्विस स्टेशन में वाहनों की मरम्मत एवं धुलाई का कार्य किया जा रहा था एवं वाहनों की धुलाई से जनित उत्प्रवाह को इकाई परिसर में निर्मित पिट/टेंक में एकत्रित कर पम्प के माध्यम से परिसर के बाहर भूमि पर निस्तारित किया जा रहा था। इकाई द्वारा जनित उत्प्रवाह के शुद्धिकरण हेतु ई.टी.पी. की स्थापना नही की गयी है।

यह कि निरीक्षण आख्यानुसार इकाई की स्थापना राज्य बोर्ड से स्थापनार्थ सहमति प्राप्त किये बिना तथा संचालन राज्य बोर्ड से संचालनार्थ सहमति प्राप्त किये बिना किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–25/26 का उल्लंघन दर्शाता है। उक्त उल्लंघन के दृष्टिगत क्षेत्रीय अधिकारी, बस्ती द्वारा पत्र दिनांक 01.11.2023 के माध्यम से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित के वर्णित प्राविधानों के अन्तर्गत उद्योग के विरूद्ध नियमानुसार कार्यवाही किये जाने हेतु संस्तुति की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिये यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा–33ए के अर्न्तगत सक्षम अधिकारी के अनुमोदनोपरान्त आपकी इकाई के विरूद्ध निम्न कारण बताओ नोटिस जारी किया जाता है:–

1. यह कि क्यों न आपके औद्योगिक संयंत्र मेसर्स अमित मोटर्स प्रा0लि0, रेलवे क्रासिंग, सिरसिया रोड, जनपद–बलरामपुर की समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द कर दी जाये।
2. यह कि क्यों न सक्षम अधिकारियों से अपेक्षा की जाये कि वह आपकी इकाई मेसर्स अमित मोटर्स प्रा0लि0, रेलवे क्रासिंग, सिरसिया रोड, जनपद–बलरामपुर को मिलने वाली विद्युत आपूर्ति एवं जलापूर्ति तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दे।

उक्त के अतिरिक्त स्पष्ट करें कि क्यों न मा0 एन0जी0टी0, नई दिल्ली के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन के अनुसार इकाई मेसर्स अमित मोटर्स प्रा0लि0, रेलवे क्रासिंग, सिरसिया रोड, जनपद–बलरामपुर के विरूद्ध दिनांक 10.10.2023 से सुधारात्मक कार्यवाही किये जाने तक रू0 10,000 (रू0 दस हजार मात्र) प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करनें अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा–33ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि कर दी जायेगी।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बलरामपुर ।
2. पुलिस अधीक्षक, बलरामपुर ।
3. अधिशासी अभियन्ता, उ0प्र0 विद्युत वितरण खण्ड, बलरामपुर ।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बस्ती को इस निर्देश के साथ प्रेषित कि इकाई को जारी कारण बताओ नोटिस की प्रति अपने स्तर से भी प्राप्त कराकर 15 दिन के अन्दर स्पष्ट संस्तुति सहित निरीक्षण आख्या बोर्ड मुख्यालय की प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

Annexure-2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No H025600 /सी.–6/सा0– 723/ओए संख्या 912–13/2023 Dated 01-11-23

पंजीकृत

सेवा में,

मेसर्स आनन्द मोटर्स एजेन्सीज,
भगवतीगंज, तहसील–बलरामपुर,
जनपद–बलरामपुर।

यह कि मेसर्स आनन्द मोटर्स एजेन्सीज, भगवतीगंज, तहसील–बलरामपुर, जनपद–बलरामपुर द्वारा चार पहिया मारूति सुजुकी गाड़ियों की धुलाई एवं सर्विसिंग का कार्य किया जाता है, जो उक्त वर्णित स्थल पर स्थापित है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है, जिसे आगे इकाई कहा जायेगा।

यह कि मा0 एन0जी0टी0, नई दिल्ली में योजित O.A. No.912 & 913/2022 मानव सेवा संस्थान व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 08.08.2023 के सुसंगत अंश निम्नवत् है:–

"..... *iii UPPCB/local administration may identify the industries, service station and other water polluting activities and ensure their treatment at the source and stop the discharge of untreated wastewater into the Suwaon nala which is ultimately meeting to Rapti river. Report to this effect may also be filed.....*"

यह कि माननीय अधिकरण द्वारा उपरोक्तानुसार पारित आदेश के अनुपालन में जिला प्रशासन बलरामपुर, नगर पालिका परिषद, बलरामपुर एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बस्ती के अधिकारियों की संयुक्त समिति द्वारा बलरामपुर शहर में जल प्रदूषणकारी इकाईयों का चिन्हीकरण एवं निरीक्षण दिनांक 10.10.2023 को किया गया तथा उक्त निरीक्षण में आपकी इकाई की निरीक्षण आख्यानुसार सर्विस स्टेशन में प्रतिदिन लगभग 10 से 20 गाड़ियों की मरम्मत एवं धुलाई का कार्य किया जाता है तथा निरीक्षण के समय सर्विस स्टेशन में वाहनों की मरम्मत एवं धुलाई का कार्य किया जा रहा था एवं वाहनों की धुलाई से जनित उत्प्रवाह को इकाई परिसर में निर्मित पिट/टेंक में एकत्रित कर पम्प के माध्यम से परिसर के बाहर भूमि पर निस्तारित किया जा रहा था। इकाई द्वारा जनित उत्प्रवाह के शुद्धिकरण हेतु ई.टी.पी. की स्थापना नही की गयी है।

यह कि निरीक्षण आख्यानुसार इकाई की स्थापना राज्य बोर्ड से स्थापनार्थ सहमति प्राप्त किये बिना तथा संचालन राज्य बोर्ड से संचालनार्थ सहमति प्राप्त किये बिना किया जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–25/26 का उल्लंघन दर्शाता है। उक्त उल्लंघन के दृष्टिगत क्षेत्रीय अधिकारी, बस्ती द्वारा पत्र दिनांक 01.11.2023 के माध्यम से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित के वर्णित प्राविधानों के अन्तर्गत उद्योग के विरूद्ध नियमानुसार कार्यवाही किये जाने हेतु संस्तुति की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिये यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा–33ए के अर्न्तगत सक्षम अधिकारी के अनुमोदनोपरान्त आपकी इकाई के विरूद्ध निम्न कारण बताओ नोटिस जारी किया जाता है:–

1. यह कि क्यों न आपके औद्योगिक संयंत्र मेसर्स आनन्द मोटर्स एजेन्सीज, भगवतीगंज, तहसील–बलरामपुर, जनपद–बलरामपुर की समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द कर दी जाये।
2. यह कि क्यों न सक्षम अधिकारियों से अपेक्षा की जाये कि वह आपकी इकाई मेसर्स आनन्द मोटर्स एजेन्सीज, भगवतीगंज, तहसील–बलरामपुर, जनपद–बलरामपुर को मिलने वाली विद्युत आपूर्ति एवं जलापूर्ति तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दे।

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उक्त के अतिरिक्त स्पष्ट करें कि क्यों न मा0 एन0जी0टी0, नई दिल्ली के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन के अनुसार इकाई मेसर्स आनन्द मोटर्स एजेन्सीज, भगवतीगंज, तहसील–बलरामपुर, जनपद–बलरामपुर के विरूद्ध दिनांक 10.10.2023 से सुधारात्मक कार्यवाही किये जाने तक रू0 10,000 (रू0 दस हजार मात्र) प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करनें अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंषोधित की धारा–33ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि कर दी जायेगी।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपिः– **निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।**

1. जिलाधिकारी, बलरामपुर ।
2. पुलिस अधीक्षक, बलरामपुर ।
3. अधिशासी अभियन्ता, उ0प्र0 विद्युत वितरण खण्ड, बलरामपुर ।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बस्ती को इस निर्देश के साथ प्रेषित कि इकाई को जारी कारण बताओ नोटिस की प्रति अपने स्तर से भी प्राप्त कराकर 15 दिन के अन्दर स्पष्ट संस्तुति सहित निरीक्षण आख्या बोर्ड मुख्यालय की प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. HO5247.../ *C-6/सहमति जल–294* / ओ0ए0 संख्या–912&913 / 2022 / 2023 *Date.* 05-01-24

पंजीकृत

सेवा में,

मेसर्स अमित मोटर्स प्रा0लि0,
रेलवे क्रासिंग सिरसिया रोड,
जनपद–बलरामपुर। मो० नं० 9739090319

विषयः मेसर्स अमित मोटर्स प्रा0लि0, रेलवे क्रासिंग सिरसिया रोड, जनपद–बलरामपुर को राज्य बोर्ड द्वारा जारी कारण बताओ नोटिस दिनांक 01.11.2023 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक राज्य बोर्ड के पत्रांक–एच.02559 / सी0–6 / सा0–723 / ओ0ए0 संख्या–912&913 / 2023 दिनांक 01.11.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा इकाई मेसर्स अमित मोटर्स प्रा0लि0, रेलवे क्रासिंग सिरसिया रोड, जनपद–बलरामपुर के विरूद्ध राज्य बोर्ड से सहमति जल प्राप्त किये बिना ही संचालन किये जाने के कारण उद्योग को जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा–33ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था।

उक्त के परिप्रेक्ष्य में क्षेत्रीय अधिकारी, बस्ती के पत्र दिनांक 30.12.2023 द्वारा आख्या प्रेषित की गई है। आख्यानुसार सन्दर्भित इकाई का निरीक्षण क्षेत्रीय कार्यालय, बस्ती द्वारा दिनांक 18.12.2023 को किया गया। निरीक्षण के समय एकत्रित उत्प्रवाह के नमूने को विश्लेषित कराया गया। विश्लेषण आख्यानुसार नमूनों में प्रचालको की मात्रा निर्धारित मानको से अधिक पायी गयी है।

उद्योग को जारी कारण बताओ नोटिस में उल्लिखित है कि क्यों न मा0 एन0जी0टी0 के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन के अनुसार इकाई के विरूद्ध रू0 10,000/– प्रतिदिन की दर से (दिनांक 10.10.2023 से सुधारात्मक कार्यवाही किये जाने तक) पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

इकाई को जारी कारण बताओ नोटिस में उल्लिखित उल्लंघन अवधि दिनांक 10.10.2023 से दिनांक 18.12.2023 तक (कुल 70 दिन) के सापेक्ष रू0 10,000/– प्रतिदिन की दर से कुल अवधि 70 दिन हेतु रू0 7,00,000/– (रू0 सात लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए कारण बताओ नोटिस दिनांक 01.11.2023 की पुष्टि किये जाने की संस्तुति की गई है। कारण बताओ नोटिस के सम्बन्ध में उद्योग से कोई प्रतिउत्तर राज्य बोर्ड को प्राप्त नही हुआ है।

अतः क्षेत्रीय अधिकारी की संस्तुति एवं उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये इकाई के विरूद्ध उल्लंघन अवधि दिनांक 10.10.2023 से दिनांक 18.12.2023 (कुल 70 दिन) तक रू0 7,00,000/– (रू0 सात लाख मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये उद्योग को जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा–33ए के अन्तर्गत जारी कारण बताओं नोटिस दिनांक 01.11.2023 की पुष्टि करते हुए सक्षम अधिकारी के अनुमोदनोपरान्त निम्न बन्दी आदेश जारी किया जाता है:–

1 यह कि आपके औघोगिक संयत्र मेसर्स अमित मोटर्स प्रा0लि0, रेलवे क्रासिंग सिरसिया रोड, जनपद–बलरामपुर की समस्त उत्पादन/ संचालन प्रकिया को तत्काल प्रभाव से बन्द किया जाता है।

2 यह कि संक्षम अधिकारियों से अपेक्षा की जाती है कि वह आपकी इकाई मेसर्स अमित मोटर्स प्रा0लि0, रेलवे क्रासिंग सिरसिया रोड, जनपद–बलरामपुर को मिलने वाली विद्युत आपूर्ति एवं जलापूर्ति तथा अन्य सुविधाओ को तत्काल प्रभाव से बन्द कर दें।

आपको निर्देशित किया जाता है कि इकाई के विरूद्ध 70 उल्लंघनकारी दिवस हेतु अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू0 7,00,000/– (रू0 सात लाख मात्र) विलम्बतम् 15 दिवस में उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा किया जाना सुनिश्चित किया जाये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बलरामपुर।
2. पुलिस अधीक्षक, बलरामपुर।
3. अधिशासी अभियन्ता, उ0प्र0 विद्युत वितरण खण्ड बलरामपुर ।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बस्ती को इस निर्देश के साथ प्रेषित कि जिला प्रशासन से समन्वय स्थापित करते हुए उक्त बन्दी आदेश का अनुपालन सुनिश्चित कराते हुए अनुपालन आख्या उपलब्ध कराना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

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Annexure-4

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No....H0524.8/C-6/सहमति जल–295/ओ0ए0 संख्या–912&913/2022/2023 Date 25-01-24

ई–मेल/पंजीकृत

सेवा में,

मेसर्स आनन्द मोटर्स एजेन्सीज,
भगवतीगंज, तहसील–बलरामपुर
जनपद–बलरामपुर।

मो. नं. 6288905091

विषयः मेसर्स मेसर्स आनन्द मोटर्स एजेन्सीज, भगवतीगंज, तहसील–बलरामपुर जनपद–बलरामपुर को राज्य बोर्ड द्वारा जारी कारण बताओ नोटिस दिनांक 01.11.2023 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक राज्य बोर्ड के पत्रांक–एच.02560/सी0–6/सा0–723/ओ0ए0 संख्या–912&913/2023 दिनांक 01.11.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा इकाई मेसर्स आनन्द मोटर्स एजेन्सीज, भगवतीगंज, तहसील–बलरामपुर जनपद–बलरामपुर के विरूद्ध राज्य बोर्ड से सहमति जल प्राप्त किये बिना ही संचालन किये जाने के कारण उद्योग को जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा–33ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था।

उक्त के परिप्रेक्ष्य में क्षेत्रीय अधिकारी, बस्ती के पत्र दिनांक 30.12.2023 द्वारा आख्या प्रेषित की गई है। आख्यानुसार सन्दर्भित इकाई का निरीक्षण क्षेत्रीय कार्यालय, बस्ती द्वारा दिनांक 18.12.2023 को किया गया। निरीक्षण के समय एकत्रित उत्प्रवाह के नमूने को विश्लेषित कराया गया। विश्लेषण आख्यानुसार नमूनों में प्रचालको की मात्रा निर्धारित मानको से अधिक पायी गयी है।

उद्योग को जारी कारण बताओ नोटिस में उल्लिखित है कि क्यों न मा0 एन0जी0टी0 के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन के अनुसार इकाई के विरूद्ध रू0 10,000/– प्रतिदिन की दर से (दिनांक 10.10.2023 से सुधारात्मक कार्यवाही किये जाने तक) पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

इकाई को जारी कारण बताओ नोटिस में उल्लिखित उल्लंघन अवधि दिनांक 10.10.2023 से दिनांक 18.12.2023 तक (कुल 70 दिन) के सापेक्ष रू0 10,000/– प्रतिदिन की दर से कुल अवधि 70 दिन हेतु रू0 7,00,000/– (रू0 सात लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए कारण बताओ नोटिस दिनांक 01.11.2023 की पुष्टि किये जाने की संस्तुति की गई है। कारण बताओ नोटिस के सम्बन्ध में उद्योग से कोई प्रतिउत्तर राज्य बोर्ड को प्राप्त नही हुआ है।

अतः क्षेत्रीय अधिकारी की संस्तुति एवं उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये इकाई के विरूद्ध उल्लंघन अवधि दिनांक 10.10.2023 से दिनांक 18.12.2023 (कुल 70 दिन) तक रू0 7,00,000/– (रू0 सात लाख मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये उद्योग को जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा–33ए के अन्तर्गत जारी कारण बताओं नोटिस दिनांक 01.11.2023 की पुष्टि करते हुए सक्षम अधिकारी के अनुमोदनोपरान्त निम्न बन्दी आदेश जारी किया जाता है:–

1. यह कि आपके औघोगिक संयत्र मेसर्स आनन्द मोटर्स एजेन्सीज, भगवतीगंज, तहसील–बलरामपुर जनपद–बलरामपुर की समस्त उत्पादन/ संचालन प्रकिया को तत्काल प्रभाव से बन्द किया जाता है।
2. यह कि संक्षम अधिकारियों से अपेक्षा की जाती है कि वह आपकी इकाई मेसर्स आनन्द मोटर्स एजेन्सीज,भगवतीगंज, तहसील–बलरामपुर जनपद–बलरामपुर को मिलने वाली विद्युत आपूर्ति एवं जलापूर्ति तथा अन्य सुविधाओ को तत्काल प्रभाव से बन्द कर दें।

आपको निर्देशित किया जाता है कि इकाई के विरूद्ध 70 उल्लंघनकारी दिवस हेतु अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू0 7,00,000/– (रू0 सात लाख मात्र) विलम्बतम् 15 दिवस में उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 705020100021O4 IFSC कोड UBIN 0570150 में जमा किया जाना सुनिश्चित किया जाये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बलरामपुर।
2. पुलिस अधीक्षक, बलरामपुर।
3. अधिशासी अभियन्ता, उ0प्र0 विद्युत वितरण खण्ड बलरामपुर ।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बस्ती को इस निर्देश के साथ प्रेषित कि जिला प्रशासन से समन्वय स्थापित करते हुए उक्त बन्दी आदेश का अनुपालन सुनिश्चित कराते हुए अनुपालन आख्या उपलब्ध कराना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

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